

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE
BENCH, CHENNAI**

ORIGINAL APPLICATION NO. 148 of 2022

IN THE MATTER OF: -

Dr. Sushmitha

.... Applicant

Versus

The Member Secretary, SEIAA and Ors.

.... Respondent

**REPORT FILED ON BEHALF OF STATE LEVEL ENVIRONMENT
IMPACT ASSESSMENT AUTHORITY (SEIAA)**



Filed by:
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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE AT CHENNAI**

Original Application No.148 of 2022 (SZ)

IN THE MATTER OF:

Dr. SUSHMITHA

No.C-302,
Radiance Mandarin Apartment,
Thoraipakkam,
Chennai – 600 096.

..... Applicant

/Versus/

The Member Secretary,

State Level Environment Impact
Assessment Authority – Tamil Nadu
Third Floor Panagal Maaligai,
No.1, Jeenis Road, Saidapet,
Chennai – 600 015 and **9 Others.**

.....Respondent(s)

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**MoEF & CC – SEIAA-Tamilnadu
Site Inspection Report**

**AS PER THE HON'BLE NATIONAL GREEN
TRIBUNAL(SZ), CHENNAI
ORDER DATED 18/05/2023 IN
O.A.NO.148 OF 2022.**

**Submitted to
Hon'ble National Green Tribunal (SZ), Chennai
AUGUST 2023**

1. Preamble

It is respectfully submitted that the Hon'ble NGT (SZ) in its order dated 15.03.2023 in O.A. No.148/2022, filed by Dr. Sushmitha against the unit of M/s Sri Rathinagiriswarar Blue Metals functioning in S.F. No 2/1, Sivayam North Village, Krishnarayapuram Taluk, Karur District and Others, has directed the Tamil Nadu Pollution Control Board (TNPCB) and State Environment Impact Assessment Authority (SEIAA) to conduct Joint Inspection and to furnish report. In view of complying with the order of Hon'ble NGT (SZ), Joint Inspection was carried out by the officials of SEIAA & TNPCB and report was filed before Hon'ble NGT on 20.03.2023.

2. Order of the Hon'ble Tribunal

It is respectfully submitted that the Hon'ble NGT(SZ) in its further order dated 18.05.2023 has directed inter alia as follows.

Para 4: Therefore, we direct the SEIAA- Tamil Nadu and the Tamil Nadu Pollution Control Board to make an inspection once again and file their individual report answering the queries raised in the original application and also as required by this Tribunal. Before the authorities go for inspection, let the applicant also be put on notice.

Para 5: The following particulars have to be furnished in the individual report to be filed by the SEIAA- Tamil Nadu and the Tamil Nadu Pollution Control Board after making a spot inspection.

- i. Details about the quarrying units and crusher units separately.**
- ii. Whether the respondents are operating the quarry with valid Environmental Clearance/ Lease and if so, the validity of the same.**

- iii. **If they had operated in excess, whether the same has been found out and any compensation has been levied by the appropriate authority.**
- iv. **Similarly, for the crusher unit also, what was the original capacity of the crusher and the expanded capacity and whether they had valid Consent to Operate originally and also for the expanded capacity and the period of illegal operation (if any) and the assessment of compensation payable by them.**

3. Inspection by the SEIAA-TN

In order to comply with the Hon'ble NGT (SZ) order dated 18.05.2023, the following respondent units were inspected by the Mr. K. Kumar, Member, SEAC-TN on the behalf of the SEIAA-TN on 17.07.2023.

1. M/s. Navamani Mines Private Limited (Crusher Unit).
2. M/s. Sri Rathinagiriswarar Blue Metals (Crusher Unit).
3. M/s. Navamani Mines Private Limited (Rough Stone and Gravel Quarry) – A Fresh Quarry Lease.
4. M/s. M. Palaniyandi Rough Stone Quarry – An Existing Quarry
5. M/s. Silambarasan Rough Stone Quarry. (Previously named as M/s. R. Mathivanan Rough Stone Quarry) – an Expired Quarry.

As per the order of the Hon'ble NGT (SZ), intimation regarding the inspection proposed by the Member, SEIAA-TN on 17.07.2023 was given to the applicant through the office email and also conveyed through post letter. During the time of inspection, the representatives of the unit authorities were present except M/s. Silambarasan Rough Stone Quarry. However, the applicant or her representative(s) was not present during the period of inspection.

1. **M/s. Navamani Mines Private Limited (Existing Stone Crusher Unit), SF No 19/1C,20/1B2 & 21/2, Sivayam North Village, Krishnarayapuram Taluk, Karur District:**

The unit of M/s. Navamani Mines Private Limited is an existing stone crusher functioning in S. F. No. 19/1C,20/1B2 & 21/2, Sivayam Village, Krishnarayapuram Taluk and Karur District. The unit had obtained Consent to Establishment and Consent to Operate vide Board Proc.No.F.0995KAR/OS/DEE/TNPCB/KAR/W&A/2022 Dated. 19/09/2022 with validity up to 31.03.2029 for the production of Blue Metal Soling (Rubble Stone) and Chips of sizes 1½" (40 mm), 3/4" (20 mm), (1/2)", (1/4)", M Sand & P Sand – 35000 tonnes per month and for the following emission sources.

Sl. No	Source of emission	Pollution Control measures
1	Primary Crusher	Water Sprinklers with Enclosures
2	Cone Crusher	Water Sprinklers with Enclosures
3	VSI Crusher	Water Sprinklers with Enclosures
4	Vibrating Screens– 3 Nos	Metal Sheet Cover with Closed Shed
5	Sand washing machine-2 Nos	Water Sprinklers
6	Powder Collection Tank	Metal Sheet Cover
Fugitive/Noise emission :		
Sl. No	Fugitive or Noise Emission sources	Pollution Control measures
1	All Vehicle Movement & Crusher Area	Water Sprinklers

During the time of inspection on 17.07.2023, the followings were noticed.

1. The unit was not in operation. It was informed by the unit authorities that it is due to inadequate availability of raw material.
2. The machinery installed in the unit premises, Air Pollution Control measures provided by the unit and remarks are furnished below.

Sl No	Emission Source Machinery installed	Pollution Control Measures provided	Remarks
i.	Primary Crusher-1No	Water Sprinklers	In operable condition.



Overview of Crusher Unit

ii	Cone Crusher -2 Nos with conveyors leading to vibrating screen	Cone crushers, Conveyers and Vibrating screens are placed inside the partially closed shed.	1 No of cone crusher is not in operational condition since the unit has removed the conveyor arrangements.
		Water Sprinklers are provided at the conveyor.	In operable condition.



Cone crusher and vibrating screens

iii	VSI Crusher	VSI Crusher, Conveyers and Vibrating screens are placed inside the partially closed shed. Water sprinklers are provided at the conveyor.	In operable condition.
iv	Vibrating Screens - 3 Nos	Vibrating screens are placed inside the partially closed shed. Water sprinklers are provided.	In operable condition.
v	Sand washing machine-2 Nos	Water Sprinklers	In operable condition.
vi	Powder Collection Tank	Metal Sheet Cover with shed provided.	In operable condition.



Conveyor connecting cone crusher

3. The unit has not provided pucca tar roads and not maintained it properly.
4. The unit has not developed adequate green belt to control the dust pollution.
5. The unit has provided compound wall partially.
6. The unit is recycling the water used for M-sand washing.

From the observations made during the time of inspection, the following particulars are submitted as directed vide para 5 of the Hon'ble NGT (SZ) order dated 18.05.2023.

Sl No	Directions of Hon'ble Tribunal	Observations made by the SEIAA-TN
Vide Para 5 (i)	Details about the quarrying units and crusher units separately.	Details about the crusher unit furnished as above.
Vide Para 5 (ii)	Whether the respondents are operating the quarry with valid Environmental Clearance/ Lease and if so, the validity of the same.	As the Crusher Unit is covered under the provisions of Water (P&CP) Act 1974 and under the Air (P&CP) Act 1981. Therefore, it does not come under the purview of SEIAA-TN.
Vide Para 5 (iii)	If they had operated in excess, whether the same has been found out and any compensation has been levied by the appropriate authority.	As the Crusher Unit is covered under the provisions of Water (P&CP) Act 1974 and under the Air (P&CP) Act 1981, it is concluded that the State Pollution Board has levied the penalty according to the ecological damage caused to the environment. Therefore, it does not come under the purview of SEIAA-TN.
Vide Para 5 (iv)	Similarly, for the crusher unit also, what was the original capacity of the crusher and the expanded capacity and whether they had valid Consent to Operate originally and also for the expanded capacity and the period of illegal operation (if any) and the assessment of compensation payable by them.	

2. M/s Sri Rathinagiriswarar Blue Metals (Crusher Unit), SF No 2/1, Sivayam North Village, Krishnarayapuram Taluk, Karur District:

The unit of M/s Sri Rathinagiriswarar Blue Metals is an existing stone crusher unit functioning in S.F. No 2/1, Sivayam North Village, Krishnarayapuram Taluk, Karur District. The unit had obtained Consent to Operate (CTO) with validity up to 31.03.2025 for the production of Blue Metal Jelly and chips of various sizes ranging from 1 1/2", 3/4", 1/2" & 1/4" – 3400 Tonne per Month and for the following emission sources.

SI No	Source of emission	Pollution Control measures
1	Primary Crusher-1 No	Water Sprinklers with Enclosures
2	Cone Crusher -1 No	Water Sprinklers with Enclosures
3	Vibrating Screen	Water Sprinklers with Metal Sheet Covered Shed
4	Powder conveyor drop point	Metal Sheet Cover
Fugitive/Noise emission:		
SI. No	Fugitive or Noise Emission Sources	Pollution Control measures
1	All Vehicle Movement & Crusher Area	Water Sprinklers

During the time of Inspection on 17.07.2023, the following were noticed.

1. The unit was not in operation. It was informed by the unit authorities that it is due to inadequate availability of raw material.
2. The machinery installed in the unit premises, Air Pollution Control measures provided by the unit and remarks are furnished below.

SI No	Emission Source machinery installed.	Pollution Control measures provided	Remarks
I	Primary Crusher-1 No	Water Sprinklers	In Operable condition
ii	Cone Crusher -1 No	Water Sprinklers	In operable condition

Iii	Vibrating Screen	Water Sprinkler	In operable condition
iv	Powder Conveyor drop point	Metal Sheet Cover.	In operable condition.



Overall View of Stone Crusher Unit

3. The unit has not provided pucca tar roads and not maintained it properly.
4. The unit has not developed adequate green belt to control the dust pollution.
5. The unit has provided compound wall partially.

From the observations made during the time of inspection, the following particulars are submitted as directed vide para 5 of the Hon'ble NGT (SZ) order dated 18.05.2023.

Sl No	Directions of Hon'ble Tribunal	Observations made by the SEIAA-TN
Vide Para 5 (i)	Details about the quarrying units and crusher units separately.	Details about the crusher unit furnished as above.
Vide Para 5 (ii)	Whether the respondents are operating the quarry with valid Environmental Clearance/ Lease and if so, the validity of the same.	As the Crusher Unit is covered under the provisions of Water (P&CP) Act 1974 and under the Air (P&CP) Act 1981. Therefore, it does not come under the purview of SEIAA-TN.
Vide Para 5 (iii)	If they had operated in excess, whether the same has been found out and any compensation has been levied by the appropriate authority.	As the Crusher Unit is covered under the provisions of Water (P&CP) Act 1974 and under the Air (P&CP) Act 1981, it is concluded that the State Pollution Board has levied the penalty according to the ecological damage caused to the environment. Therefore, it does not come under the purview of SEIAA-TN.
Vide Para 5 (iv)	Similarly, for the crusher unit also, what was the original capacity of the crusher and the expanded capacity and whether they had valid Consent to Operate originally and also for the expanded capacity and the period of illegal operation (if any) and the assessment of compensation payable by them.	

3. M/s Navamani Mines Private Limited (Fresh Rough Stone and Gravel Quarry) proposed to be located at S.F. No. 15/1 & 15/2, Sivayam North Village, Krishnarayapuram Taluk, Karur District:

The unit M/s. Navamani Mines Private Limited (Rough Stone and Gravel Quarry) is a proposed Rough Stone and Gravel quarry to be located at S.F. No. 15/1 & 15/2, Sivayam North Village, Krishnarayapuram Taluk, Karur District. TOR was issued to the quarry by SEIAA – Tamil Nadu vide Lr. No. SEIAA-TN/F.No.6993/SEAC/TOR-761/2020 dated 24.9.2020 with validity up to three years from the date of issue, for submission of EIA Report with Public Hearing. Subsequently, the PP has submitted EIA Report along with Public Hearing minutes in Parivesh portal vide online proposal number SIA/TN/MIN/439433/2023 dated: 06/08/2023 for seeking the grant of EC from the SEIAA-TN.

1. During the time of inspection on 17.07.2023 preparatory work has been carried out by the PP.



From the observations made during the time of inspection, the following particulars are submitted as directed vide para 5 of the Hon'ble NGT (SZ) order dated 18.05.2023.

Sl No	Directions of Hon'ble Tribunal	Observations made by the TNPCB
Vide Para 5 (i)	Details about the quarrying units and crusher units separately.	Details about the Quarry unit furnished as above.
Vide Para 5 (ii)	Whether the respondents are operating the quarry with valid Environmental Clearance/ Lease and if so, the validity of the same.	<ul style="list-style-type: none"> TOR was issued to the quarry by SEIAA – Tamil Nadu by vide Lr. No. SEIAA-TN/F.No.6993/SEAC/TOR-761/2020 dated 24.9.2020 with validity up to three years. Subsequently, the PP has submitted EIA Report along with Public Hearing minutes in Parivesh portal vide online proposal number SIA/TN/MIN/439433/2023 dated: 06/08/2023 for seeking the grant of EC from the SEIAA-TN. <p>The proponent has not carried out any mining activity as on the date of inspection.</p>
Vide Para 5 (iii)	If they had operated in excess, whether the same has been found out and any compensation has been levied by the appropriate authority.	During the time of inspection, no quarrying activity was carried out.
Vide Para 5 (iv)	Similarly, for the crusher unit also, what was the original capacity of the crusher and the expanded capacity and whether they had valid Consent to Operate	Not applicable, since this is a proposed quarry unit.

<p>originally and also for the expanded capacity and the period of illegal operation (if any) and the assessment of compensation payable by them.</p>	
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4. M/s. M. Palaniyandi Rough Stone Quarry at S.F. No. 2/2, Sivayam North Village, Krishnarayapuram Taluk, Karur District:

The unit of M/s M. Palaniyandi Rough Stone Quarry is an existing rough stone quarry. On perusal of office records, it is ascertained that the prior Environmental Clearance was accorded to the proponent vide Lr. No. SEIAA-TN/F. No. 1869/EC/1(a)/1338/2013, dated. 29.05.2014 for a total production quantity of 85,510 cu. m of rough stone & 15,042 cu. m of Top soil for a depth of not exceeding 12 m BGL.

Based on the above, a minor mineral quarry lease under the provision of rule 19(1) of the Tamilnadu Minor Mineral Concession Rules 1959, to quarry and remove gravel and rough stone, over an extent of 2.34.50 hectares in patta land S.F.No.2/2 of Sivayam North Village, Krishnarayapuram Taluk in Karur District, had been granted to Thiru. Palaniyandi vide the proceedings of the District Collector in R.c.No.99/Mines/2012 dated 10.07.2014, for a period of five years from 10.07.2014 to 09.07.2019.

Subsequently, the Terms of Reference (TOR) was issued to the Quarry pertaining to Thiru. M. Palaniyandi for the Rough Stone and Gravel Quarry lease over an extent of 2.34.5 Ha at S.F. No 2/2, Sivayam North Village, Krishnarayapuram Taluk, Karur District vide Lr. No. SEIAA-TN/F.No.7034/SEAC/TOR - 686/2020 dated. 31.01.2020 for a period of validity of 3 years from the date of issue of TOR, for submission of EIA Report with Public Hearing. So far, the unit has not submitted the EIA report along with public hearing minutes in Parivesh portal. However, the aforesaid ToR is valid for a period of four years as per the recent MoEF & CC OM: F. No. IA3-22/10/2022-IA.III [E 177258], dated. 08.06.2022.

During the time of inspection on 17.07.2023, the following were observed.

1. Quarry was not in operation and rain water was stagnated in the quarry pit.



M/s. Palaniyandi Rough stone quarry

FIELD OBSERVATIONS DURING THE PROJECT SITE INSPECTION

Sl. No	Criteria	Observation
1.	Year wise Mined Mineral output	The mining operation was NOT carried out as per the approved Mining Plan and prior EC granted earlier for the following period of 10.07.2014 to 09.07.2019
2.	Benches formation	NOT Formed as per the specifications given in the approved Mining Plan. <ul style="list-style-type: none"> • Bench Height = 5m & Bench Width should not be less than Bench Height. (i.e., 5 m); • Bench Slope = 10 to 15⁰ (to vertical).

3.	Drilling, Blasting and Heavy Machineries use	Drilling & Blasting operations were carried out.
4.	Adequate and qualified statutory personnel	Required: 2
		Sanctioned & Available:2
5.	Waste dump's location	Negligible amount of waste produced due to low stripping ratio.
6.	Habitations/Forest location	Town Panchayat located at a distance of 250 m range.
7.	Ground water intersection	Not intersecting the Ground Water Table.
8.	Green belt development in safety zone and as per norms in terms of species & numbers	Yes, NOT ADEQUATELY provided.
9.	Mined Mineral storage	Not stored in the mine currently. If it is required, it is being stored temporarily within the mine lease area.
10.	Surface Drainage	Not Constructed as per the specifications.

From the observations made during the time of inspection, the following particulars are submitted as directed vide para 5 of the Hon'ble NGT(SZ) order dated 18.05.2023.

Sl No	Directions of Hon'ble Tribunal	Observations made by the SEIAA-TN
Vide Para 5 (i)	Details about the quarrying units and crusher units separately.	Details about the Quarry unit furnished as above.
Vide Para 5 (ii)	Whether the respondents are operating the quarry with valid Environmental Clearance/ Lease and if so, the validity of the same.	<ul style="list-style-type: none"> • On perusal of office records, it is ascertained that the prior Environmental Clearance was accorded to the proponent vide Lr. No. SEIAA-TN/F. No. 1869/EC/1(a)/1338/2013, dated. 29.05.2014 for a total production quantity of 85,510 cu. m of rough stone & 15,042 cu. m of Top soil for a depth of not exceeding 12 m BGL. • Based on the above, a minor mineral quarry lease under the provision of rule 19(1) of the Tamilnadu Minor Mineral Concession Rules 1959, to quarry and remove gravel and rough stone, over an extent of 2.34.50 hectares in patta land S.F.No.2/2 of Sivayam North Village, Krishnarayapuram Taluk in Karur District, had been granted to Thiru. Palaniyandi vide the proceedings of the District Collector in R.c.No.99/Mines/2012 dated 10.07.2014, for a period of five years from 10.07.2014 to 09.07.2019. • Subsequently, the Terms of Reference (TOR) was issued

		<p>to the Quarry pertaining to Thiru. M. Palaniyandi for the Rough Stone and Gravel Quarry lease over an extent of 2.34.5 Ha at S.F. No 2/2, Sivayam North Village, Krishnarayapuram Taluk, Karur District vide Lr. No. SEIAA-TN/F.No.7034/SEAC/TOR - 686/2020 dated. 31.01.2020 for a period of validity of 3 years from the date of issue of TOR, for submission of EIA Report with Public Hearing.</p> <ul style="list-style-type: none"> • So far, the unit has not submitted the EIA report along with public hearing minutes in Parivesh portal. • However, the aforesaid ToR is valid for a period of four years as per the recent MoEF & CC OM: F. No. IA3-22/10/2022-IA.III [E 177258], dated. 08.06.2022.
Vide Para 5 (iii)	If they had operated in excess, whether the same has been found out and any compensation has been levied by the appropriate authority.	<ul style="list-style-type: none"> • During the time of inspection on 17.07.2023 no quarrying activity was carried out. • As per the information furnished by the Deputy Director, Geology and Mining, Karur, it is observed that a penalty of Rs. 23,54,14,500 (Twenty-Three Crores Fifty-Four Lakhs Fourteen Thousand and Five Hundred Rupees only) was imposed to the above said quarry vide letter A1/1409/2023-01/ dated: 03.05.2023 issued by the Revenue Division Officer,

		Kulithalai for carrying out illicit mining of 5,36,250 m ³ .
Vide Para 5 (iv)	Similarly, for the crusher unit also, what was the original capacity of the crusher and the expanded capacity and whether they had valid Consent to Operate originally and also for the expanded capacity and the period of illegal operation (if any) and the assessment of compensation payable by them.	Not applicable, since this is a Quarry unit.

Conclusions:

1. The PP was granted the prior EC vide Lr. No. SEIAA-TN/F. No. 1869/EC/1(a)/1338/2013, dated. 29.05.2014 for a total production quantity of 85,510 cu. m of rough stone & 15,042 cu. m of Top soil for a depth of not exceeding 12 m BGL.
2. The validity of above EC granted is limited to a maximum period of 5 years from the date of issue (i.e., 28.05.2019).
3. After the completion of five years of operation, the PP had submitted an application seeking EC under 'B1' category to continue the quarrying operation (second spell) at SEIAA-TN based on the lease granted and the Mining Plan approved by the competent authority.
4. Subsequently, the proponent had obtained precise area communication letter vide letter No. 164/Mineral/2019, Dated. 07.06.2019 from the office of the District Collector-Mining Division, Karur which states that the PP had earlier mined out for a dimension of 190 m length × 50 m breadth × 12 m depth from the period of 10.07.2014 to 09.07.2019.
5. Based on the above precise area communication letter, SEIAA-TN had issued Terms of Reference for the above rough stone and Gravel Quarry lease vide Lr. No. SEIAA-TN/F. No. 7034/SEAC/TOR -

686/2020 dated. 31.01.2020 for a period of validity of 3 years from the date of issue of TOR, for submission of EIA Report with Public Hearing. However, the above ToR is having the validity of 4 years from the date of issue (i.e., 30.01.2024) vide recent MoEF&CC OM - F. No. IA3-22/10/2022-IA.III [E 177258], dated. 08.06.2022.

6. During the inspection as per the directions of Hon'ble NGT(SZ), it was learnt from the records of District authorities that the PP had carried out the illicit mining of 5,36,250 cu. m of rough stone in the S.F. No.2/2 for a maximum of depth of 45 m (average depth of 33 m) and hence the PP was levied a penalty of Rs. 23,54,14,500/- by the district competent authority.
7. From the above, it is clearly observed that the PP had exceeded the quantity and depth against the limit granted in the earlier issued Environmental Clearance dated: 29.05.2014.
8. Further, the SEIAA-TN had issued normal ToR for continuing the mining operation in the same location (S.F. No. 2/2) for another spell, based on the precise area communication letter issued by the district authority. Meanwhile, the proponent did not reveal any information about excessive/illicit mining carried out (exceeded depth & quantity).

Therefore, it is humbly submitted that the normal ToR was issued by SEIAA-TN, based on the precise area communication letter issued by district authority vide No. 164/Mineral/2019, Dated. 07.06.2019. Hence, the ToR issued under normal category becomes null and void as the district authority, Kulithalai vide letter A1/1409/2023-01, dated. 03.05.2023 had levied a penalty of Rs. 23,54,14,500/- for carrying out illicit mining of 5,36,250 m³ by the PP.

Hence, it is humbly submitted to the Hon'ble NGT(SZ) that the necessary direction shall be given to the PP to file a fresh ToR application under Violation Category to the SEIAA-TN, in the place of existing normal ToR obtained on 31.01.2020 from the SEIAA-TN for the same site which will

facilitate the authority to assess the ecological damage caused due to the above illicit mining and also to arrive the environmental compensation, remediation plan and natural and community resource augmentation plan as per the EIA Notification, 2006.

5. M/s Silambarasan Rough Stone Quarry (previously named as M/s. R.Mathivanan Rough Stone Quarry) at S.F. No. 9/2B,Sivayam North Village, Krishnarayapuram Taluk, Karur District:

The unit of M/s. R. Mathivanan Rough Stone Quarry is an existing rough stone quarry. It is learnt from the counter affidavit filed by the District Collector, Karur in O.A. No 148/2022 filed by Dr. Sushmitha that as per the proceedings of the collector in R.c.No.220/Mines/2007 dated 30.04.2007, a minor mineral quarry lease under the provision of rule 19(1) of the Tamil Nadu Minor Mineral Concession Rules 1959, to quarry and remove gravel and rough stone, over an extent of 1.59.5 Hectares in patta land S.F.No.9/2B of Sivayam North village, Krishnarayapuram Taluk in Karur district, had been granted to Thiru. R. Mathivanan, for a period of 5 (Five) years from 10.05.2007 to 09.05.2012.

During the time of inspection on 17.07.2023, the following points were noticed.

1. Quarry was not in operation. It was informed that the rough stone quarry was purchased by Thiru. Silambarasan.



2. Rain water was stagnated in one part of the quarry pit.

From the observations made during the time of inspection, the following particulars are submitted as directed vide para 5 of the Hon'ble NGT(SZ) order dated 18.05.2023.

Sl No	Directions of Hon'ble Tribunal	Observations made by the SEIAA-TN
Vide Para 5 (i)	Details about the quarrying units and crusher units separately.	Details about the Quarry unit furnished as above.
Vide Para 5 (ii)	Whether the respondents are operating the quarry with valid Environmental Clearance/ Lease and if so, the validity of the same.	<ul style="list-style-type: none"> • It is learnt from the counter affidavit filed by the District Collector, Karur in O.A. No 148/2022 filed by Dr. Sushmitha that as per the proceedings of the Collector in R.C.No.220/ Mines/2007 dated 30.04.2007, a minor Mineral quarry lease under the provision of rule 19(1) of the Tamil Nadu Minor Mineral Concession Rules 1959, to quarry and remove gravel and rough stone, over an extent of 1.59.5 Hectares in patta S.F.No.9/2B of Sivayam North village, Krishnarayapuram Taluk in Karur district, had been granted to Thiru. R. Mathivanan, for a period of 5(Five) years from 10.05.2007 to 09.05.2012. <p>Under the provisions of EIA Notification 2006, the mining of less than 5Ha in case of minor minerals does not require prior Environmental Clearance from the MoEF&CC as on 30.04.2007.</p> <p>From the above, it is clearly noted that the above quarrying operation</p>

		(from 2007 to 2012) does not require prior EC under EIA Notification 2006.
Vide Para 5 (iii)	If they had operated in excess, whether the same has been found out and any compensation has been levied by the appropriate authority.	<ul style="list-style-type: none"> • During the time of inspection, no quarrying activity was carried out. • It is observed that a penalty of Rs. 8,61,71,621/- was imposed to the above said quarry vide letter A1/1409/2023-02/, dated: 03.05.2023 issued by the Revenue Division Officer, Kulithalai for carrying out illicit mining of 1,96,289 m3.
Vide Para 5 (iv)	Similarly, for the crusher unit also, what was the original capacity of the crusher and the expanded capacity and whether they had valid Consent to Operate originally and also for the expanded capacity and the period of illegal operation (if any) and the assessment of compensation payable by them.	Not applicable, since this is a Quarry unit.

Conclusion:

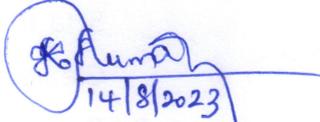
1. The PP had been granted the permission to carry out the mining operations as per the proceedings of the district collector vide R.C.No.220/ Mines/2007 dated 30.04.2007, a minor Mineral quarry lease under the provision of rule 19(1) of the Tamil Nadu Minor Mineral Concession Rules 1959.
2. Under the provisions of EIA Notification 2006, the mining of less than 5Ha in case of minor minerals does not require prior Environmental Clearance from the MoEF & CC as on 30.04.2007.
3. It is noted that the Environment Clearance in respect of minor minerals with less than 5 Ha and implementation of the directions

issued in DEEPAK KUMAR VS. STATE OF HARYANA (2012 (4) SCC 629) along with challenge to Notification dated 9.9.2013 issued by the MoEF and certain other memorandums again were considered in HIMMAT SINGH SHEKHASWAT VS STATE OF RAJASTAN & OTHERS (O.A.No.123 of 2014) by the National Green Tribunal, Principal Bench, New Delhi) and the Principal Bench by its order dated 13.1.2015 issued several directions including expeditious disposal of the applications for prior Environment Clearance made in respect of minor minerals of lease area with less than 5 Hectares.

4. From the above, it is clearly noted that the above quarrying operation (from 2007 to 2012) does not require prior EC under EIA Notification 2006.
5. However, such mining operations shall need to obtain the consent to operate (in the place of prior EC) from the State Pollution Control Board under the provisions of Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 respectively. Hence, it is also clearly indicating that none of the earlier notifications which cover the mining projects of minor minerals, having mining lease extent of less than 5 hectares require EC till 2013.

Therefore, it is humbly submitted that the State Pollution Control Board (SPCB) who is authority under the provisions of Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 shall levy the penalty for any such illicit quarrying activity reported by the District Authorities.

Hence, it is respectfully submitted to the Hon'ble NGT(SZ) that the penalty levied by the State Pollution Control Board authorities shall be considered if any, towards the environmental compensation for aforesaid illicit mining activity carried out by the PP.


14/8/2023
K. KUMAR
Member, SEAC-TN

Item No.05:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No. 148 of 2022 (SZ)

IN THE MATTER OF:

Dr. Sushmitha, Chennai.

...Applicant(s)

Versus

The Member Secretary, SEIAA,
Chennai and Ors.

...Respondent(s)

Date of hearing: 18.05.2023.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s):

Mr. S. Saravanan represented
Mr. S. Senthil & N. Zahid Ahmed.

For Respondent(s):

Mr. G.M. Syed Nurullah Sheriff for R1.
Dr. D. Shanmuganathan for R2, R4 & R6.
Mr. Mohammed Salihu represented
Mrs. Shanmugavalli Sekar for R3 & R5.
Mrs. G. Thilakavathy a/w. Mr. V. Anandhamurthy,
Mr. S. Kuberan & S. Koushik for R8 & R10.

ORDER

1. A joint report by the SEIAA - Tamil Nadu and the Tamil Nadu Pollution Control Board dated 21.03.2023 is filed. The report states that all the units were not in operation at the time of inspection which is said to have been caused on 16.03.2023 and they have mentioned that the machinery viz., Primary Jaw Crusher, Secondary Jaw Crusher, etc. are found in the units. The report also states that the compliance report on the Consent to Operate conditions and an assessment of interim environmental compensation is enclosed vide annexure.
2. A perusal of Annexure - III shows that the compliance statement for the conditions mentioned in the Consent Order of M/s. Navamani Mines Private Limited and M/s. Sri Rathinagiriswarar Blue Metals. A cursory glance at the compliance report makes it clear that most of the conditions were not complied with and whether whatever was assured to be complied with are done by the units is not known. Further, there is no specific timeline given for the unit to comply with the said shortcomings indicated in the compliance report.
3. We are not very happy with the joint report filed by the SEIAA - Tamil Nadu and the Tamil Nadu Pollution Control Board, as particularly, the Pollution Control Board has not mentioned about the violations and compliance of the same and the penalty imposed for non-compliance, etc.

4. Therefore, we direct the SEIAA - Tamil Nadu and the Tamil Nadu Pollution Control Board to make an inspection once again and file their individual report answering the queries raised in the original application and also as required by this Tribunal. Before the authorities go for inspection, let the applicant also be put on notice.

5. The following particulars have to be furnished in the individual report to be filed by the SEIAA - Tamil Nadu and the Tamil Nadu Pollution Control Board after making a spot inspection.
 - i. Details about the quarrying units and crusher units separately.
 - ii. Whether the respondents are operating the quarry with valid Environmental Clearance / Lease and if so, the validity of the same.
 - iii. If they had operated in excess, whether the same has been found out and any compensation has been levied by the appropriate authority.
 - iv. Similarly, for the crusher unit also, what was the original capacity of the crusher and the expanded capacity and whether they had valid Consent to Operate originally and also for the expanded capacity and the period of illegal operation (if any) and the assessment of compensation payable by them.

6. Post the matter on 25.07.2023.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

O.A. No.148/2022(SZ)
18th May 2023. Mn.





Thiru. K.V. GIRIDHAR, I.F.S.,
MEMBER SECRETARY

STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY – TAMIL NADU

3rd Floor, Panagal Maaligai,
No.1 Jeenis Road, Saidapet,
Chennai-15.

Phone No.044-24359973

Fax No. 044-24359975

TERMS OF REFERENCE (ToR)

Lr No.SEIAA-TN/F.No.6993/SEAC/ToR-761/2020 Dated:24.09.2020

To

Tvl. Navamani Mines Private Limited

Thiru. P. Mani,

Managing Director

No.5/898, Alagu Nagar

Trichy road

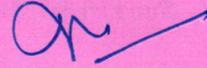
Namakkal District - 637 001

Sir / Madam,

Sub: SEIAA, Tamil Nadu – Terms of Reference (ToR) for the Proposed Rough stone and Gravel quarry lease over an extent of 2.80.5Ha in S.F.No: 15/1 & 15/2 at Sivayam (North) Village, Krishnarayapuram Taluk, Karur District, Tamil Nadu by M/s. Navamani Mines Private Limited under project category – “B1” and Schedule S.No. 1(a) – ToR issued along with Public Hearing- preparation of EIA report – Regarding.

- Ref:** 1. Online proposal No.SIA/TN/MIN/38701/2019 Dated: 05.07.2019
2. Your application submitted for Terms of Reference dated: 01.08.2019
3. Minutes of the 166th SEAC Meeting held on 30.07.2020
4. Minutes of the 397th SEIAA Meeting held on 21.09.2020

Kindly refer to your proposal submitted to the State Level Impact Assessment Authority for Terms of Reference.


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The proponent, M/s. Navamani Mines Private Limited has submitted application for ToR on 01.08.2019, in Form-I, Pre- Feasibility report for the Rough stone and Gravel quarry lease over an extent of 2.80.5Ha in S.F.No: 15/1 & 15/2 at Sivayam (North) Village, Krishnarayapuram Taluk, Karur District, Tamil Nadu.

Discussion by SEAC and the Remarks:-

The proposal was placed in the 166th SEAC Meeting held on 30.07.2020. Based on the presentation given by the project proponent and document furnished by the project proponent, the SEAC has recommended the proposal for the grant of Terms of Reference (ToR) to SEIAA with Public Hearing, subject to the following specific conditions in addition to the points mentioned in the standard Terms of Reference for conducting Environment Impact Assessment study for non-coal mining projects and information to be included in EIA/EMP report issued by the MoEF&CC.

1. The proponent shall furnish the contour map of the water table detailing the number of wells located around the site and impacts on the wells due to mining activity.
2. The proponent shall conduct the hydro-geological study to evaluate the impact of proposed mining activity on the groundwater table, agriculture activity, and water bodies such as rivers, tanks, canals, ponds etc. located nearby by the proposed mining area.
3. The proponent shall furnish the details on number of groundwater pumping wells, open wells within the radius of 1 km along with the water levels in both monsoon and non-monsoon seasons. The proponent would also collect the data of water table level in this area during both monsoon and non-monsoon seasons from the PWD / TWAD.
4. The Proponent shall conduct the Cumulative impact study on the Agricultural area due to Mining, Crushers and other activities around the site area.
5. The details of surrounding well and the cumulative impact on the ground water shall be part of EIA study.
6. The Socio-economic impact assessment due to the project needs to be carried out within 10km of the buffer zone from the mines.
7. A detailed report on the green belt development already undertaken is to be furnished. They also need to submit the proposal for green belt activities for the proposed mine(s).
8. Proposal for CER activities should be furnished taking into consideration the requirement of the local habitants available within the buffer zone as per Office Memorandum of MoEF & CC dated 01.05.2018.




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9. A detailed Mine-closure plan for the proposed project shall be submitted.
10. A detail report on the safety and health aspects of the workers and for the surrounding habitants during operation of mining for drilling and blasting shall be submitted.
11. The recommendation for the issue of Terms of Reference is subject to the outcome of the Hon'ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No. 758/2016, M.A.No.920/2016, M.A.No.1122/2016, M.A.No.12/2017 & M.A. No. 843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No. 981 /2016, M.A.No.982/2016 & M.A.No.384/2017).
12. Details of the lithology of the mining lease area shall be furnished.
13. A study shall be conducted on the number of trees (name of the species, age) present in the mining lease applied area and how, it will be managed during mining activity.
14. The proponent shall furnish the following details along with the EIA Report from AD/DD - mines of concern District to ensure no violation file is appraised under normal cases.
 - a) What was the period of the operation and stoppage of the earlier mines with last work permit issued by the AD /DD mines?
 - b) Quantity of minerals mined out.
 - c) Detail of approved depth of mining.
 - d) Actual depth of the mining achieved earlier
 - e) Name of the person already mined in that leases area.
 - f) If EC and CTO already obtained compliance report from competent authority to be furnished.

Discussion by SEIAA and the Remarks:-

The proposal was placed before the 397th SEIAA Meeting held on 21.09.2020. After detailed discussion the Authority decided to grant Terms of Reference along with Public Hearing for the preparation of EIA Report with additional ToR as recommended by SEAC and subject to general conditions in addition to the following conditions:

1. Details of study on social impact, including livelihood of local people.
2. A specific study should include impact on flora & fauna, disturbance to migratory pattern of animals.



3. Reserve funds should be earmarked for proper closure plan.
4. A detailed plan on plastic waste management shall be furnished. Further, the proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986. In this connection, the project proponent has to furnish the action plan.
5. A detailed post-COVID health management plan for workers as per ICMR and MHA guidelines or the State Govt. guideline may be followed and report shall be furnished.

A. STANDARD TERMS OF REFERENCE

- 1) Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994.
- 2) A copy of the document in support of the fact that the Proponent is the rightful lessee of the mine should be given.
- 3) All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
- 4) All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/topo sheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
- 5) Information should be provided in Survey of India Topo sheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
- 6) Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
- 7) It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any




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infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA Report.

- 8) Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
- 9) The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
- 10) Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
- 11) Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
- 12) Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees.
- 13) Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of Net Present Value (NPV) and Compensatory Afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.
- 14) Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.



- 15) The vegetation in the RF / PF areas in the study area, with necessary details, should be given.
- 16) A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
- 17) Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/ Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished.
- 18) A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled-I fauna found in the study area, the necessary plan along with budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.
- 19) Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Department should be secured and furnished to the effect that the proposed mining activities could be considered.
- 20) Similarly, for Coastal Projects, a CRZ map duly authenticated by one of the authorized agencies demarcating LTL, HTL, CRZ area, location of the mine lease with respect to CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).
- 21) R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement




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Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.

- 22) One season (non-monsoon) [i.e. March-May (Summer Season); October-December (post monsoon season) ; December-February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
- 23) Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of Vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.
- 24) The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.
- 25) Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
- 26) Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided.

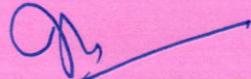



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- 27) Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.
- 28) Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished.
- 29) Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out.
- 30) Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same.
- 31) A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.
- 32) Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.
- 33) Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
- 34) Conceptual post mining land use and Reclamation and Restoration of mined out areas (with




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- plans and with adequate number of sections) should be given in the EIA report.
- 35) Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
 - 36) Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
 - 37) Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
 - 38) Detailed Environmental Management Plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.
 - 39) Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
 - 40) Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
 - 41) The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
 - 42) A Disaster management Plan shall be prepared and included in the EIA/EMP Report.
 - 43) Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
 - 44) Besides the above, the below mentioned general points are also to be followed:-
 - a) Executive Summary of the EIA/EMP Report
 - b) All documents to be properly referenced with index and continuous page numbering.
 - c) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.



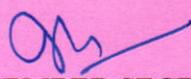
- d) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project.
- e) Where the documents provided are in a language other than English, an English translation should be provided.
- f) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.
- g) While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF&CC vide O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.
- h) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the ToR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation.
- i) As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the Environment Clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.
- j) The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

In addition to the above, the following shall be furnished:-

The Executive summary of the EIA/EMP report in about 8-10 pages should be prepared incorporating the information on following points:

1. Project name and location (Village, District, State, Industrial Estate (if applicable)).
2. Process description in brief, specifically indicating the gaseous emission, liquid effluent and solid and hazardous wastes.

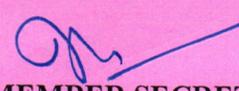



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3. Measures for mitigating the impact on the environment and mode of discharge or disposal.
4. Capital cost of the project, estimated time of completion.
5. The proponent shall furnish the contour map of the water table detailing the number of wells located around the site and impacts on the wells due to mining activity.
6. A detailed study of the lithology of the mining lease area shall be furnished.
7. Details of village map, "A" register and FMB sketch shall be furnished.
8. Detailed mining closure plan for the proposed project approved by the Geology of Mining department shall be submitted along with EIA report.
9. Obtain a letter /certificate from the Assistant Director of Geology and Mining standing that there is no other Minerals/resources like sand in the quarrying area within the approved depth of mining and below depth of mining and the same shall be furnished in the EIA report.
10. EIA report should strictly follow the Environmental Impact Assessment Guidance Manual for Mining of Minerals published February 2010.
11. Detail plan on rehabilitation and reclamation carried out for the stabilization and restoration of the mined areas.
12. The EIA study report shall include the surrounding mining activity, if any.
13. Modeling study for Air, Water and noise shall be carried out in this field and incremental increase in the above study shall be substantiated with mitigation measures.
14. A study on the geological resources available shall be carried out and reported.
15. A specific study on agriculture & livelihood shall be carried out and reported.
16. Impact of soil erosion, soil physical chemical and biological property changes may be assumed.
17. Site selected for the project - Nature of land - Agricultural (single/double crop), barren, Govt./ private land, status of is acquisition, nearby (in 2-3 km.) water body, population, with in 10km other industries, forest , eco-sensitive zones, accessibility, (note - in case of industrial estate this information may not be necessary)
18. Baseline environmental data - air quality, surface and ground water quality, soil characteristic, flora and fauna, socio-economic condition of the nearby population
19. Identification of hazards in handling, processing and storage of hazardous material and safety system provided to mitigate the risk.
20. Likely impact of the project on air, water, land, flora-fauna and nearby population




MEMBER SECRETARY
SEIAA-TN

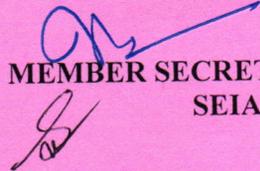
21. Emergency preparedness plan in case of natural or in plant emergencies
22. Issues raised during public hearing (if applicable) and response given
23. CER plan with proposed expenditure.
24. Occupational Health Measures
25. Post project monitoring plan
26. The project proponent shall carry out detailed hydro geological study through intuitions/NABET Accredited agencies.
27. A detailed report on the green belt development already undertaken is to be furnished and also submit the proposal for green belt activities.
28. The proponent shall propose the suitable control measure to control the fugitive emissions during the operations of the mines.
29. A specific study should include impact on flora & fauna, disturbance to migratory pattern of animals.
30. Reserve funds should be earmarked for proper closure plan.
31. A detailed plan on plastic waste management shall be furnished. Further, the proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986. In this connection, the project proponent has to furnish the action plan.

Besides the above, the below mentioned **general points** should also be followed:-

- a. A note confirming compliance of the TOR, with cross referencing of the relevant sections / pages of the EIA report should be provided.
- b. All documents may be properly referenced with index, page numbers and continuous page numbering.
- c. Where data are presented in the report especially in tables, the period in which the data were collected and the sources should be indicated.
- d. While preparing the EIA report, the instructions for the proponents and instructions for the consultants issued by MoEF & CC vide O.M. No. J-11013/41/2006-IA.II (I) dated 4th August, 2009, which are available on the website of this Ministry should also be followed.



- e. The consultants involved in the preparation of EIA/EMP report after accreditation with Quality Council of India (QCI)/National Accreditation Board of Education and Training (NABET) would need to include a certificate in this regard in the EIA/EMP reports prepared by them and data provided by other organization/Laboratories including their status of approvals etc. In this regard circular no F. No.J -11013/77/2004-IA-II(I) dated 2nd December, 2009, 18th March 2010, 28th May 2010, 28th June 2010, 31st December 2010 & 30th September 2011 posted on the Ministry's website <http://www.moef.nic.in/> may be referred.
- After preparing the EIA (as per the generic structure prescribed in Appendix-III of the EIA Notification, 2006) covering the above mentioned points, the proponent will take further necessary action for obtaining Environmental Clearance in accordance with the procedure prescribed under the EIA Notification, 2006.
 - The final EIA report shall be submitted to the SEIAA, Tamil Nadu for obtaining Environmental Clearance
 - The TORs prescribed shall be **valid for a period of three years** from the date of issue, for submission of the EIA/EMP report as per OMNo.J-11013/41/2006-IA-II(I)(part) dated 29th August, 2017.


MEMBER SECRETARY
SEIAA-TN

Copy to:

1. The Additional Chief Secretary to Government, Environment & Forests Department, Govt. of Tamil Nadu, Fort St. George, Chennai - 9.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD Cum-Office Complex, East Arjun Nagar, New Delhi 110032.
3. The Member Secretary, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-600 032.
4. The APCCF (C), Regional Office, MoEF & CC (SZ), 34, HEPC Building, 1st & 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai -34.
5. Monitoring Cell, IA Division, Ministry of Environment, Forests & CC, Paryavaran Bhavan, CGO Complex, New Delhi 110003
6. The District Collector, Karur District
7. Stock File.



STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
ENVIRONMENTAL CLEARANCE

Dr. H.MALLESHAPPA,I.F.S.,
MEMBER SECRETARY



3rd Floor, Panagal Maaligai,
No.1, Jeenis Road, Saidapet,
Chennai-15.
Telephone :044 – 2435 9974

Lr. No.SEIAA-TN/F.No. 1869 /EC/1(a)/ 1338 /2013 dated: 29.05.2014

To

Thiru M. Palaniyandi,
No 2/34, Ambalakara Street
Somarasampettai
Srirangam Taluk
Trichy - 620 102

Sir,

Sub: SEIAA-TN –Proposed Rough Stone Quarrying at S.F No.2/2, Sivayam North Village, Krishnarayapuram Taluk, Karur District by Thiru M. Palaniyandi- Environmental Clearance – Regarding

Ref: 1. Your Application for Environmental Clearance dt: 16.10.2013
2. Minutes of the SEAC meeting held on 22.05.2014
3. Minutes of the SEIAA meeting held on 28.05.2014

1. Preamble:-

This has reference to your application first cited. The proposal is for obtaining environmental clearance for Rough Stone Quarrying at S.F No. 2/2, Sivayam North Village, Krishnarayapuram Taluk, Karur District. The mine lease area of 2.34.5 ha. The proposed mining area is reported as lying in Latitude - 10°52'46"N to 10°52'36"N; Longitude 78°22'24"E to 78°22'28"E in Topo Sheet No.58/I-01.

No forest land is involved. Mine working will be open cast semi-mechanised mining and is proposed upto a depth of 12 metres. The production would be 85510 cu.m of Rough Stone & 15042 cu.m of Top Soil over a period of 5 Years. Water requirement of 0.3 KLD for drinking purposes will be sourced through Water vendors and 0.7 KLD required for dust suppression and green belt will be sourced from Existing bore hole. The proponent has submitted the mining plan approved by the Assistant Director, Geology and Mining, Karur District vide Rc. 99/Mines/2012 dated 10.09.2013. The precise area communication has been approved by the District Collector, Karur in letter 99/Mines/2012 dated 29.07.2013. The project cost is Rs. 56.03 lakhs. EMP cost is Rs.4.05 lakhs.

The proponent has furnished sworn affidavits stating the following:

1. The total area of all quarries located within 500 meter radius from the periphery of my quarry does not exceed 5 hectares.
2. No habitations are located within 500 meters radius from the periphery of my quarry.

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The proposal was considered and examined by the SEAC on the directions of the Hon'ble Supreme Court on bringing all mines within the fold of prior EC, irrespective of their Mining Lease (ML) size. Thus the present proposal, though of less than 5 ha lease area (and hence not covered under the EIA Notification 2006) was appraised based on the project documents furnished and the explanation made before the Committee in its 56th meeting held on 22.05.2014. The SEAC has recommended for the grant of environmental clearance for the said Rough Stone quarry project.

The proposal was placed before the SEIAA in its 108th meeting and the Authority considered the proposal and noted that the size of the mine, production rate, the mineral mined in less than 5 ha area brought under the EC regime on the directions from Hon'ble Supreme Court and hence decided to grant environmental clearance to the said project. Accordingly, the SEIAA hereby accords environmental clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to strict compliance of the terms and conditions as follows:-

2. Conditions to be Complied before commencing mining operations:-

- i. The project authorities should advertise with basic details at least in two widely circulated local newspapers, one of which shall be in the vernacular language of the locality concerned, within 7 days of the receipt of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at the web site of the SEIAA, TN at <http://seiaa.tn.gov.in> and a copy of the same is being sent to the Regional Office of Ministry of Environment and Forest, Government of India located at Bangalore.
- ii. Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.
- iii. Copy of the Environmental Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat/Panchayat union, Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
- iv. Provision shall be made for the housing of construction labour nearby the site with all necessary infrastructure and facilities such as fuel for cooking, toilets, safe drinking water, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- v. The proponent shall ensure that First Aid Box is available at site.

3. Specific Conditions:

- i. The environmental clearance will be coterminous with the mine lease period, however limited to a maximum period of 5 Years from the date of issue.

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- ii. The Environmental Clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No, 460 of 2004, as may be applicable to this project.
- iii. It shall be ensured that quarrying is not carried out within 500m of structures, bridges, dams, weirs, ground water extraction points, water supply head works, extraction points for irrigation and any other cross drainage structures.
- iv. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
- v. Mineral handling area shall be provided with adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
- vi. It shall be ensured that quarrying shall not be carried out below ground water table under any circumstances. If ground water table occurs/intervenes within the permitted depth, then also quarrying shall be stopped.
- vii. At the end of mine closure, the Proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area at the time of closure of the operation of quarry.
- viii. At the end of mining operations and wherever the mined out pit has to be left open as water reservoir, the Proponent shall immediately fence the entire area and access to the public is to be restricted. If the water accumulated has to be used by the nearby inhabitants, then the water has to be tested periodically for potability and only when all parameters are within the prescribed limit it could be allowed for public consumption. A sign board indicating the potability of the water is to be erected for public information.
- ix. The critical parameters such as RSPM (Particulate matter with size less than 10micron i.e., PM10) and NOX in the ambient air within the core zone shall be monitored periodically. The monitored data shall be uploaded on the website of the proponent as well as displayed on a display board at the project site. The Circular No. J-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment and Forests, which is available on the website of the Ministry www.envfor.nic.in shall also be referred to in this regard for its compliance.
- x. Necessary allocation of funds for implementation of the conservation plan shall be made and the funds so allocated shall be included in the project cost. A copy of action plan shall be submitted to the Regional Office of the Ministry of Environment and Forests, Bangalore.
- xi. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
- xii. The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.
- xiii. Blasting shall be carried out after announcing to the public through adequate public address system to avoid any accident.


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- xiv. A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.
- xv. The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF, Gol on 16.11.2009.
- xvi. The following measures are to be implemented to reduce Air Pollution during transportation of mineral
- Roads shall be graded to mitigate the dust emission.
 - Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust
- xvii. The following measures are to be implemented to reduce Noise Pollution
- Proper and regular maintenance of vehicles and other equipment
 - Limiting time exposure of workers to excessive noise.
 - The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- xviii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoE&F, Gol to control noise to the prescribed levels.
- xix. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB. Suitable measures should be taken for rainwater harvesting.
- xx. Permission from the competent authority should be obtained for drawal of ground water, if any, required for this project.
- xxi. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- xxii. The following measures are to be adopted to control erosion of dumps:-
- Retention/ toe walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.
- xxiii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by TNPCCB.
- xxiv. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.


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- xxv. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.
- xxvi. Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.
- xxvii. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydrogeological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
- xxviii. No tree-felling shall be done in the leased area, except only with the permission from competent Authority.

4. General Conditions:

- i. The project proponent shall obtain Consent to Establish and Consent to Operate from the Tamil Nadu Pollution Control Board and effectively implement all the conditions stipulated therein.
- ii. No change in mining technology and scope of working should be made without prior approval of the Ministry of Environment & Forests.
- iii. No change in the calendar plan including excavation, quantum of mineral should be made.
- iv. The project proponent shall ensure that the plan of mining is in conformity with the mine lease conditions and the Rules prescribed in this regard, clearly showing the no work zone in the mine lease i.e. the distance from the bridges structures adjacent private land, streams river lake etc.
- v. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision insurance thereof shall be strictly followed.
- vi. The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.
- vii. The project proponent shall undertake plantation/afforestation work by planting the native species on all side of the lease area and the approach road as per the sworn affidavit furnished.
- viii. The proponent shall maintain the village road through which transportation of mineral is carried out at his own cost. The roads shall be blacktopped to the extent required.
- ix. Quarrying should enrich rather than deplete the biodiversity as a corollary to their intervention in the ecology of their area of activity.

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- x. EC is given only on the factual records, documents and details furnished by the Proponent particularly in respect of
- Aerial distance of the nearest village is as mentioned in the proposal from the mining site boundary
 - No structure is located within 500 m from the quarry site boundary.
- xi. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.
- xii. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Bangalore.
- xiii. The Regional Office of the Ministry located at Bangalore shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.
- xiv. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment and Forests, its Regional Office Bangalore, the respective Zonal Office of Central Pollution Control Board, SEIAA, TN and the State Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the Ministry of Environment and Forests, Bangalore, the respective Zonal Office of Central Pollution Control Board and the State Pollution Control Board.
- xv. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Bangalore by e-mail.
- xvi. Precise mining area will be jointly demarcated at site by officials of Mining / Revenue department prior to mining operations for all proposals under consideration. Such site plan, duly verified by competent authority shall be submitted to Environment Department.
- xvii. All necessary statutory clearances shall be obtained before start of mining operations
- xviii. Mining shall be limited to 7 AM to 5 PM only. The loading shall not be done during night hours.
- xix. Waste water, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.

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29/5/14

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ENVIRONMENTAL CLEARANCE

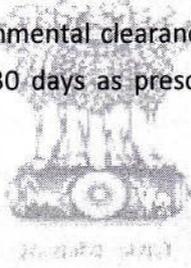
- xx. No wildlife habitat will be infringed.
- xxi. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable.
- xxii. Parking of vehicles should not be made on public places.
- xxiii. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place. No overloading of trucks shall be allowed.
- xxiv. Any change in mining area, SF numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended from time to time)
- xxv. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
- xxvi. This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance.
- xxvii. The SEIAA, TN may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxviii. The SEIAA, TN may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, if, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this SEIAA, TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.
- xxix. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
- xxx. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.
- xxxi. Hill area conservation Authority approval where ever necessary shall be obtained before commencing the quarrying operation.

MEMBER SECRETARY

[Signature]
29/5/14

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
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- xxxii. If the periphery of any other quarry (sand, savudu, rough stone, granite etc.,) is located within 500 mts. from the periphery of this site and if the total extent of both the existing quarry and the quarry now cleared for Environmental Clearance exceeds 5 ha. of mining area, then this Environmental Clearance is not valid, since the activity shall become Category 'B1" project under the EIA Notification, 2006.
- xxxiii. In the event of the above condition is applicable, then the proponent concerned, is to file a fresh application under EIA Notification, 2006, seeking Environmental Clearance in respect of the cluster. [A cluster of mines is defined wherein more than one mining site is located within 500 mts., from the periphery of another nearby mining site and the total area of these mining sites exceeds 5 ha. Then a EIA study report along with Public Consultation are necessitated].
- xxxiv. As CSR activity the project proponent shall take care of the needs of a nearby Government school by providing essential amenities.
- xxxv. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



SEIAA

MEMBER SECRETARY

[Handwritten Signature]
29/5/14

SEIAA-TN

Copy to:

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
2. The Secretary, Department of Environment and Forests, Government of Tamil Nadu, Tamil Nadu.
3. The Secretary, Department of Mines and Geology, Government of Tamil Nadu, Tamil Nadu.
4. The Chief Conservator of Forests, Ministry of Environment & Forests, (SZ) Kendriya Sadan, IV Floor, E&F Wings, 17th Main Road, Koramangala II Block, Banagalore-560034
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
6. The Chairman, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-32
7. The District Collector, Karur District
8. The Controller of Geology and Mines, Guindy, Chennai-32
9. EI Division, Ministry of Environment & Forests, Paryavaran Bhawan, New Delhi.
10. Spare.



Dr. JAYANTHI. M, I.F.S
MEMBER SECRETARY

STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY – TAMIL NADU

3rd Floor, Panagal Maaligai,
No.1 Jeenis Road, Saidapet,
Chennai-15.

Phone No.044-24359973

Fax No. 044-24359975

TERMS OF REFERENCE (ToR)

Lr No.SEIAA-TN/F.No.7034/SEAC/TOR- 686/2020 Dated: 31.01.2020

To

Thiru.M.Palaniyandi
No.2/34, Ambalakara Street
Srirangam Taluk
Tiruchirappalli District - 620 102

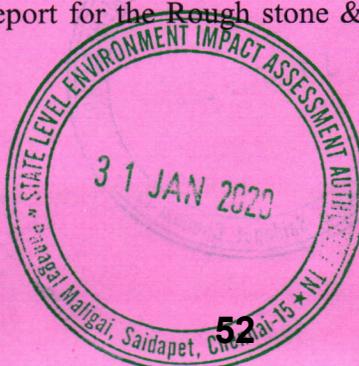
Sir / Madam,

Sub: SEIAA, Tamil Nadu – Terms of Reference (ToR) for the Rough stone & Gravel quarry lease over an extent of 2.34.5 Ha at S.F.Nos. 2/2 in Sivayam (North) Village, Krishnarayapuram Taluk, Karur District, Tamil Nadu by Thiru. M.Palaniyandi under project category – “B1” and Schedule S.No. 1(a) – ToR issued along with Public Hearing- preparation of EIA report –Regarding.

- Ref:** 1. Your application submitted Terms of Reference dated: 16.08.2019
2. Minutes of the 138th SEAC Meeting held on 09.11.2019
3. Minutes of the 368th SEIAA Meeting held on 31.01.2020

Kindly refer to your proposal submitted to the State Level Impact Assessment Authority for Terms of Reference.

The proponent, Thiru. M.Palaniyandi, submitted application for ToR on 16.08.2019, in Form-I, Pre- Feasibility report for the Rough stone & Gravel quarry lease over an extent of

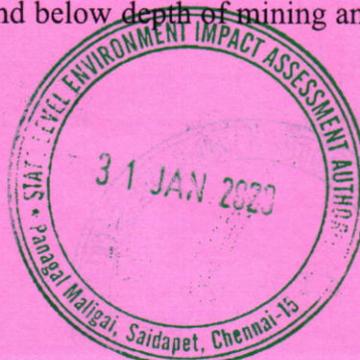


Jayam
MEMBER SECRETARY
SEIAA-TN

2.34.5 Ha at S.F.Nos. 2/2 in Sivayam (North) Village, Krishnarayapuram Taluk, Karur District, Tamil Nadu.

The project proposal was placed in the 138th SEAC meeting held on 09.11.2019. Based on the presentation made by the proponent and the documents furnished, the SEAC decided to recommend the proposal for the grant of Terms of Reference (ToR) to SEIAA with Public Hearing, subject to the following specific conditions in addition to the normal conditions as part of ToR:

1. The study shall be conducted on the combined impact of the quarries in the cluster
2. A detailed study of the lithology of the mining lease area shall be furnished.
3. Details of village map, "A" register and FMB sketch shall be furnished.
4. The proposal for green belt activities shall be furnished.
5. The Socio economic studies should be carried out within 10km buffer zone from the mines.
6. Detailed study report combined impact of the crushers, impact of the water body, open well detail within 1 km radius impact on this the project proponent shall furnish in the EIA report.
7. Detailed mining closure plan for the proposed project approved by the Geology of Mining department shall be shall be submitted along with EIA report.
8. The spot levels and contour levels of the proposed quarry site shall be studied and the same shall be furnished to along with EIA.
9. A detailed report on the safety and health aspects of the workers and for the surrounding habitants during operation of mining for drilling and blasting shall be submitted.
10. The proponent may conducts Hydrology study report towards the impact of this mining on the surface water & ground hydrology and furnished the report along with EIA report.
11. The proposal for CER shall be furnished with time frame as per Office Memorandum of MoEF & CC dated 01.05.2018.
12. Obtain a letter /certificate from the Assistant Director of Geology and Mining standing that there is no other Minerals/resources like sand in the quarrying area within the approved depth of mining and below depth of mining and the same shall be furnished in the EIA report.

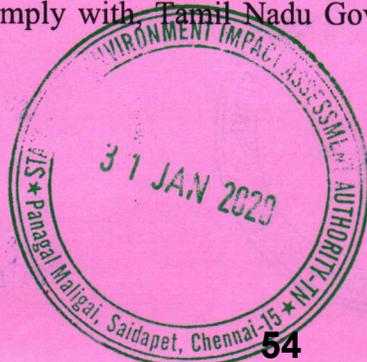


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MEMBER SECRETARY
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13. Ground water quality monitoring should be conducted as per norms and the report shall furnish in the EIA report.
14. EIA report should strictly follow the Environmental Impact Assessment Guidance Manual for Mining of Minerals published February 2010.
15. Detail plan on rehabilitation and reclamation carried out for the stabilization and restoration of the mined areas.
16. The EIA study report shall include the surrounding mining activity, if any.
17. Modelling study for Air, Water and noise shall be carried out and incremental increase in the above study shall be substantiated with mitigation measures.
18. A study on the geological resources available shall be carried out and reported.
19. A specific study on agriculture & livelihood shall be carried out and reported.
20. Impact on ponds, rivers and other water bodies to be elaborated.
21. Impact of soil erosion, soil physical chemical and biological property changes may be assumed.
22. The recommendation for the issue of Terms of Reference is subject to the final outcome of the Hon'ble NGT, Principal Bench, New Delhi in O.A No. 186 of 2016 (M.A.No.350/2016) and O.A.No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No.758/2016, M.A.No.920/2016, M.A.No.1122/2016, M.A.No.12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).

The proposal was placed before the 368th Authority meeting held on 31.01.2020. The Authority decided to recommend the proposal for the grant of ToR along with public hearing for the preparation of EIA Report with additional ToR as recommended by SEAC in addition to the following conditions:

1. Details of study on social impact, including livelihood of local people.
2. A specific study should include impact on flora & fauna, disturbance to migratory pattern of animals.
3. Reserve funds should be earmarked for proper closure plan.
4. A detailed plan on plastic waste management shall be furnished. Further, the proponent should strictly comply with Tamil Nadu Government Order (Ms) No.84 Environment

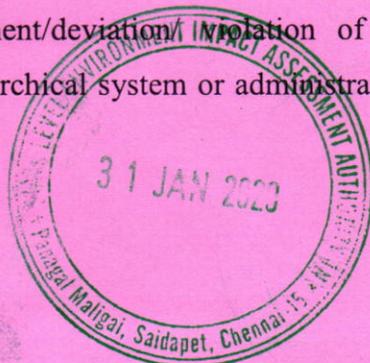


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SEIAA-TN
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and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986. In this connection, the project proponent has to furnish the action plan.

A. STANDARD TERMS OF REFERENCE

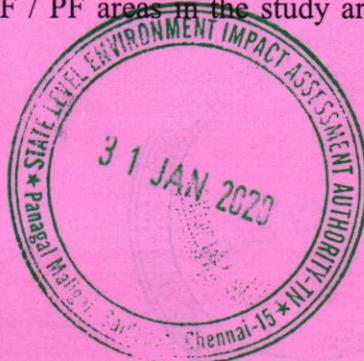
- 1) Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994.
- 2) A copy of the document in support of the fact that the Proponent is the rightful lessee of the mine should be given.
- 3) All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
- 4) All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/ topo sheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
- 5) Information should be provided in Survey of India Topo sheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
- 6) Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
- 7) It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with



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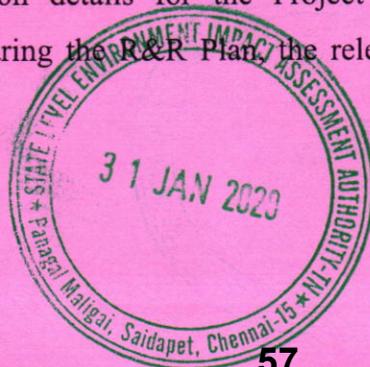
the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA Report.

- 8) Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
- 9) The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
- 10) Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
- 11) Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
- 12) A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees.
- 13) Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.
- 14) Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.
- 15) The vegetation in the RF / PF areas in the study area, with necessary details, should be given.



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- 16) A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
- 17) Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/ Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished.
- 18) A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled-I fauna found in the study area, the necessary plan along with budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.
- 19) Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Department should be secured and furnished to the effect that the proposed mining activities could be considered.
- 20) Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL, HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).
- 21) R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation &



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Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.

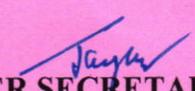
- 22) One season (non-monsoon) [i.e. March-May (Summer Season); October-December (post monsoon season) ; December-February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
- 23) Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of Vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.
- 24) The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.
- 25) Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
- 26) Description of water conservation measures proposed to be adopted in the Project should



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- be given. Details of rainwater harvesting proposed in the Project, if any, should be provided.
- 27) Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.
- 28) Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished.
- 29) Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out.
- 30) Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same.
- 31) A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.
- 32) Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per




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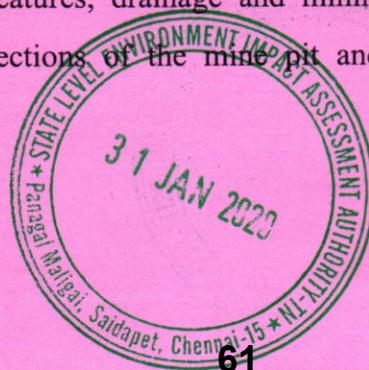
Indian Road Congress Guidelines.

- 33) Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
- 34) Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
- 35) Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
- 36) Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
- 37) Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
- 38) Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.
- 39) Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
- 40) Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
- 41) The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
- 42) A Disaster management Plan shall be prepared and included in the EIA/EMP Report.
- 43) Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.



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- 44) Besides the above, the below mentioned general points are also to be followed:-
- a) Executive Summary of the EIA/EMP Report
 - b) All documents to be properly referenced with index and continuous page numbering.
 - c) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.
 - d) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project.
 - e) Where the documents provided are in a language other than English, an English translation should be provided.
 - f) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.
 - g) While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF&CC vide O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.
 - h) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation.
 - i) As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.
 - j) The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly




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showing the land features of the adjoining area.

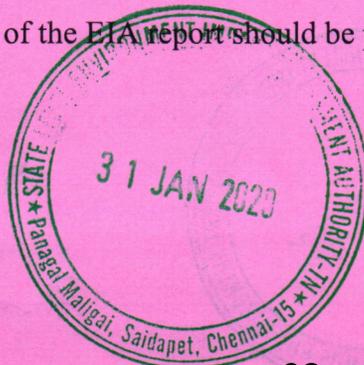
In addition to the above, the following shall be furnished:-

The Executive summary of the EIA/EMP report in about 8-10 pages should be prepared incorporating the information on following points:

- 1) Project name and location (Village, District, State, Industrial Estate (if applicable).
- 2) Products and capacities. If expansion proposal then existing products with capacities and reference to earlier EC.
- 3) Requirement of land, raw material, water, power, fuel, with source of supply (Quantitative)
- 4) Process description in brief, specifically indicating the gaseous emission, liquid effluent and solid and hazardous wastes.
- 5) Measures for mitigating the impact on the environment and mode of discharge or disposal.
- 6) Capital cost of the project, estimated time of completion.
- 7) Site selected for the project - Nature of land - Agricultural (single/double crop), barren, Govt./ private land, status of its acquisition, nearby (in 2-3 km.) water body, population, within 10km other industries, forest, eco-sensitive zones, accessibility, (note - in case of industrial estate this information may not be necessary)
- 8) Baseline environmental data - air quality, surface and ground water quality, soil characteristic, flora and fauna, socio-economic condition of the nearby population
- 9) Identification of hazards in handling, processing and storage of hazardous material and safety system provided to mitigate the risk.
- 10) Likely impact of the project on air, water, land, flora-fauna and nearby population
- 11) Emergency preparedness plan in case of natural or in plant emergencies
- 12) Issues raised during public hearing (if applicable) and response given
- 13) CER plan with proposed expenditure.
- 14) Occupational Health Measures
- 15) Post project monitoring plan

Besides the above, the below mentioned general points should also be followed:-

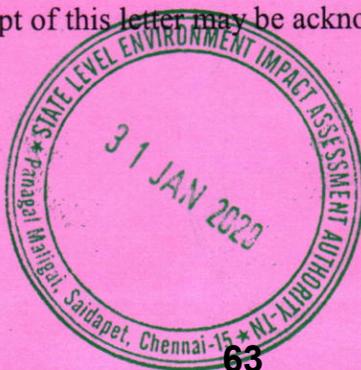
- a. A note confirming compliance of the TOR, with cross referencing of the relevant sections / pages of the EIA report should be provided.



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- b. All documents may be properly referenced with index, page numbers and continuous page numbering.
- c. Where data are presented in the report especially in tables, the period in which the data were collected and the sources should be indicated.
- d. While preparing the EIA report, the instructions for the proponents and instructions for the consultants issued by MoEF & CC vide O.M. No. J-11013/41/2006-IA.II (I) dated 4th August, 2009, which are available on the website of this Ministry should also be followed.
- e. The consultants involved in the preparation of EIA/EMP report after accreditation with Quality Council of India (QCI)/National Accreditation Board of Education and Training (NABET) would need to include a certificate in this regard in the EIA/EMP reports prepared by them and data provided by other organization/Laboratories including their status of approvals etc. In this regard circular no F. No.J -11013/77/2004-IA-II(I) dated 2nd December, 2009, 18th March 2010, 28th May 2010, 28th June 2010, 31st December 2010 & 30th September 2011 posted on the Ministry's website <http://www.moef.nic.in/> may be referred.
- After preparing the EIA (as per the generic structure prescribed in Appendix-III of the EIA Notification, 2006) covering the above mentioned points, the proponent will take further necessary action for obtaining environmental clearance in accordance with the procedure prescribed under the EIA Notification, 2006.
 - The final EIA report shall be submitted to the SEIAA, Tamil Nadu for obtaining Environmental Clearance
 - The TORs prescribed shall be **valid for a period of three years** from the date of issue, for submission of the EIA/EMP report as per OMNo.J-11013/41/2006-IA-II(I)(part) dated 29th August, 2017.

The receipt of this letter may be acknowledged.



Jaya
MEMBER SECRETARY
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Copy to:

1. The Principal Secretary to Government, Environment & Forests Dept,
Govt. of Tamil Nadu, Fort St. George, Chennai - 9.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan,
CBD Cum-Office Complex, East Arjun Nagar, New Delhi 110032.
3. The Member Secretary, Tamil Nadu Pollution Control Board,
76, Mount Salai, Guindy, Chennai-600 032.
4. The APCCF (C), Regional Office, MoEF & CC (SZ), 34, HEPC Building, 1st&
2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai -34.
5. Monitoring Cell, IA Division, Ministry of Environment, Forests & CC,
Paryavaran Bhavan, CGO Complex, New Delhi 110003
6. Stock File.



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From

Dr. P.Jayapal, M.Sc., P.h.D
Deputy Director,
Geology and Mining,
Karur.

To

The Joint Chief Environmental Engineer,
(Monitoring) (a/c)
Tamil Nadu Pollution Control Board,
No.9 4th Cross Street,
Brindhavan Road,
Fairlands, Salem – 636 016.

Rc.No.348/Mines/2022 , Dated : 27.07.2023

Sir,

Sub : Mines and Minerals – Karur District – certain particulars requested by Joint Chief Environmental Engineer (Monitoring) (a/c) Tamil Nadu Pollution Control Board, Salem – to implement to order of the Hon'ble (NGT) (SZ) in O.A.No.148/2022 – regarding the Roughstone quarries Sivayam North Village – Krishnarayapuram Taluk furnished – Regarding.

Ref : Letter No.F.1329-1/Tech/JCEE (M)
TNPCB/SLM/2023-1 dated: 11.07.2023.

As per the letter cited in the reference the Joint Chief Environmental Engineer (Monitoring) (a/c) Tamil Nadu Pollution Control Board, Salem, had requested the details about the rough stone quarry leases held by Tvl.M.Palaniyandi and R.Mathivanan (Silambarasan) in Sivayam North Village, Krishnarayapuram Taluk of Karur District. The requested details furnished as below.

1.	The date of execution of lease deed of Thiru. M.Palaniyandi.	10.07.2014.
2.	Validity of the lease deed	5 Years From 10.07.2014 to 09.07.2019.
3.	The date of execution of lease deed of Thiru. R.Mathivanan (Silambarasan)	10.05.2007.

4.	Validity of the lease deed	5 Years From 10.05.2007 to 09.05.2012.
5.	Details of bulk Permits, transport dispatch slips issued to Thiru. M.Palaniyandi & R.Mathivanan (Silambarasan).	Tabulated Statement enclosed
6.	Details of compensation/penalties imposed to Thiru. M.Palaniyandi. & R.Mathivanan (Silambarasan)	Copies of the orders of the concerned Revenue Divisional officer are enclosed
7.	Quarrying of rough stone & gravel quarried & removed in the lease areas of Thiru. M.Palaniyandi & R.Mathivanan.	combinedly provided along with the statements furnished in serial No.5

Enclosed: As above


27/7/23
Deputy Director,
Geology and Mining,
Karur.


27/07/2023

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Sl.No	Permit issued Date	Quantity (in CBM)	S.F Collected
34	26-Dec-17	300	
35	18-Jan-18	300	13,500,
36	1-Feb-18	300	17,700
37	22-Feb-18	300	17,700
38	8-Mar-18	300	17,700
39	22-Mar-18	300	17,700
40	3-Apr-18	300	17,700
41	16-Apr-18	300	17,700
42	2-May-18	300	17,700
43	14-May-18	300	17,700
44	25-May-18	300	17,700
45	4-Jun-18	300	17,700
46	18-Jun-18	300	17,700
47	3-Jul-18	300	17,700
48	19-Jul-18	300	17,700
49	6-Aug-18	300	17,700
50	21-Aug-18	300	17,700
51	6-Sep-18	300	17,700
52	18-Sep-18	300	17,700
53	1-Oct-18	300	17,700
54	17-Oct-18	300	17,700
55	29-Oct-18	300	17,700
56	13-Nov-18	300	17,700
57	28-Nov-18	300	17,700
58	12-Dec-18	300	17,700
59	27-Dec-18	300	17,700
60	7-Jan-19	300	17,700
61	29-Jan-19	300	17,700
62	18-Mar-19	300	17,700
63	23-Mar-19	300	17,700
64	8-Apr-19	300	17,700
65	22-Apr-19	300	17,700
66	6-May-19	300	17,700
67	21-May-19	300	17,700
68	4-Jun-19	300	17,700
69	20-Jun-19	300	17,700
70	3-Jul-19	300	17,700
	Total	20,850	1,089,450

Name:
 G.O.No :
 Date of Grant of Lease:
 Lease Expiry Date :
 Taluk :
 Village :
 Survey Number :
 Area in Hectares :

M.Pazhaniyandi
 R.C.No.99/Mines/2012 Dt:10.07.2014
 10.07.2014
 09.07.2019
 Krishnarayapuram
 Sivayam North
 2/2
 2.34.5

Sl.No	Permit issued Date	Quantity (in CBM)	S.F Collected
1	5-Oct-15	150	6,750
2	17-Mar-16	300	13,500
3	31-Mar-16	300	13,500
4	15-Apr-16	300	13,500
5	29-Apr-16	300	13,500
6	12-May-16	300	13,500
7	27-May-16	300	13,500
8	9-Jun-16	300	13,500
9	29-Aug-16	300	13,500
10	7-Nov-16	300	13,500
11	2-Dec-16	300	13,500
12	22-Dec-16	300	13,500
13	5-Jan-17	300	13,500
14	30-Jan-17	300	13,500
15	20-Feb-17	300	13,500
16	13-Mar-17	300	13,500
17	30-Mar-17	300	13,500
18	17-Apr-17	300	13,500
19	4-May-17	300	13,500
20	22-May-17	300	13,500
21	5-Jun-17	300	13,500
22	19-Jun-17	300	13,500
23	4-Jul-17	300	13,500
24	17-Jul-17	300	13,500
25	31-Jul-17	300	13,500
26	17-Aug-17	300	13,500
27	4-Sep-17	300	13,500
28	19-Sep-17	300	13,500
29	10-Oct-17	300	13,500
30	3-Nov-17	300	13,500
31	13-Nov-17	300	13,500
32	28-Nov-17	300	13,500
33	11-Dec-17	300	13,500
		68	

Name of the Lessee	R. Mathivanan, S/o. Rasupillai, No.9. Vallalar Street, Cauvary Nagar, Kulithalai Taluk, Karur District			
Taluk & Village	Krishnarayapuram Taluk , Sivayam (South),			
S.F.No & Extent	9/2B 1.59.5			
Lease Period	10.05.2007 – 09.05.2012			
Permit Date	S.Fee	CFT	CBM	TL & LL
05.07.2007	1800	2000		10LL
06.08.2007	1800	2000		10LL
20.08.2007	1800	2000		10LL
10.09.2007	1800	2000		10LL
27.09.2007	1800	2000		10LL
22.11.2007	1800	2000		10LL
05.05.2008	4500	5000		25 LL
19.04.2010	3600		120	20 LL
14.06.2010	2700		45	15LL
11.10.2010	2700		45	15 LL
21.04.2011	2700		60	20TL
05.05.2011	2700		60	20TL
26.05.2011	2700		60	20TL
06.06.2011	2700		60	20TL
25.08.2011	2700		60	20TL
08.09.2011	2700		60	20TL
22.09.2011	2700		60	20TL
19.12.2011	2700		60	20TL
29.12.2011	2700		60	20TL
09.01.2012	2700		60	20TL
19.01.2012	2700		60	20TL
30.01.2012	2700		60	20TL
09.02.2012	2700		60	20TL
23.02.2012	2700		60	20TL
08.03.2012	2700		60	20TL
26.03.2012	2700		60	20TL
12.04.2012	2700		60	20TL
Total	70200	17000	1230	

குளித்தலை வருவாய் கோட்டாட்சியர் அவர்களின் செயல்முறைகள்
முன்னிலை; திருமதி.க.பழனிமாதேவி,

ந.க.அ/1409/2023 -01

நாள். 02.05.2023

மொருள்:

கனிமம் மற்றும் கரங்கம் - சிறு கனிமங்கள் - கரநர் மாவட்டம் -
கிருஷ்ணராயபுரம் வட்டம் - சிவாயம் வடக்கு கிராம பட்டா புல எண்.
2/2 -ல் 2,34,50 ஹெக்டேர்ஸ் பரப்பில் திரு.எம்.பழனிமாதேவி என்பவருக்கு
என்பவருக்கு 5 ஆண்டுகளுக்கு கல்குவாரி குத்தகை உரிமை வழங்கப்பட்டது -
கல்குவாரி குத்தகைப் பகுதியின் 5,36,250 கனமீட்டர் இடைவெளிப் பகுதிகளில்
சட்ட விசாரணை கனிமங்கள் வெட்டியெடுக்கப்பட்டது -
விதி மீறல் கண்டறியப்பட்டது - அபராதம் விதித்து ஆணையில் -
தொடர்பாக.



பார்வை:

1. மாண்புமிகு சென்னை உயர்நீதிமன்ற மதுரைக்கிளையின் வழக்கு W.P(MD) 22770/2021- தீர்ப்பு நாள். 22.12.2021.
2. கரநர் மாவட்ட ஆட்சித்தலைவர் அவர்களின் செயல்முறைகள் ந.க.எண்.99/கனிமம்/2012 நாள்.10.07.2014.
3. கரநர் மாவட்ட ஆட்சி தலைவர் அவர்களின் செயல்முறைகள்.ந.க.அ/2975/2022, நாள். 24.02.2022
4. கரநர் மாவட்ட ஆட்சி தலைவர் அவர்களின் கடிதம் ந.க.எண்.87/கனிமம்/2021-2. நாள்.25.02.2023.
5. அரசாணை (M.S) No.170 தொழில்கள் (எம்.எம்.சி2) துறை நாள்.05.08.2020.
6. தமிழ்நாடு சிறு கனிம சலுகை விதிகள் சட்டங்கள் 1959 -ன் விதி எண்.36-A
7. இவ்வலுவலக செயல்முறைகள் ஆணை ந.க.அ/1409/2023 நாள்.02.05.2023

ஆணை

பார்வை 7-ல் கண்ட இவ்வலுவலக செயல்முறை ஆணையில் சில எழுத்து பிழைகள் ஏற்பட்டுள்ளதால் தற்பொழுது திருத்திய ஆணை வெளியிடப்படுகிறது.

பார்வை 2-ல் கண்டுள்ள கரநர் மாவட்ட ஆட்சித் தலைவர் அவர்களின் செயல்முறை ஆணைகளின் படி கரநர் மாவட்டம், கிருஷ்ணராயபுரம் வட்டம், சிவாயம் வடக்கு கிராம பட்டா புல எண். 2/2 -ல் மொத்தம் 2,34,50 ஹெக்டேர்ஸ் பரப்பில் 5 ஆண்டுகளுக்கு சாதாரண வகை கற்கள் வெட்டியெடுத்துச் செல்ல கனிம குத்தகை வழங்கப்பட்டுள்ளது என்றும், குத்தகை காலத்தில் வரப்பெற்றுள்ள புகார் மனுவின் அடிப்படையில் உதவி இயக்குநர்(புவியியல் மற்றும் கரங்கத்துறை) கரநர், வருவாய் கோட்டாட்சியர் குளித்தலை, கிருஷ்ணராயபுரம் வருவாய் வட்டாட்சியர் ஆகியோரால் கூட்டு புலதணிக்கை மேற்கொள்ளப்பட்டதில் திரு.எம்.பழனிமாதேவி என்பவருக்கு சொந்தமான கல்குவாரியில் ஒரு பகுதியில் 16250 பரப்பில் 45 மீட்டர் ஆழம் வரை இயந்திரத்தினை பயன்படுத்தி குறுகிய காலத்தில் கனிமம் வெட்டியெடுக்கப்பட்டுள்ளது கண்டறியப்பட்டது அதன் பெயரில் 5,36,250 கனமீட்டர் அனுமதியின்றி கற்கள் வெட்டியெடுக்கப்பட்டதாக கண்டறியப்பட்டது எனவும் மாவட்ட ஆட்சித்தலைவர் கரநர் அவர்களின் செயல்முறை ஆணையில் ந.க.எண்.99/கனிமம்/2012, நாள்.10.07.2014-ன் படி திரு.எம்.பழனிமாதேவி என்பவருக்கு கரநர் மாவட்டம், கிருஷ்ணராயபுரம்

வட்டம், சிவாயம் வடக்கு கிராமம் புல எண்.2/2 -ல் மொத்த விஸ்தீர்ணம் 2.34.5 ஹெக்டேர் பரப்பில் 10.01.2014 முதல் 09.07.2019 வரை குத்தகை உரிமம் வழங்கப்பட்டு கடந்த 09.07.2019 உடன் குவாரி குத்தகை உரிமம் முடிவுற்ற நிலையில் வழங்கப்பட்ட சாதாரண வகை கல்துவாரி உரிமம் பகுதியில் சட்ட விரோதமாக அரசின் அனுமதியின்றி வெட்டி எடுத்து சென்றுள்ளனர். 5.36.250 கனமீட்டர் கற்களுக்கு அபராத நடவடிக்கைகளை தமிழ்நாடு சிறு கனிம சலுகை விதிகள் 1959-ன் விதி எண். 36A யின் கீழ் தக்க நடவடிக்கை மேற்கொள்ள பார்வை 3-ல் கண்ட கரூர் மாவட்ட ஆட்சித்தலைவர் அவர்களின் கடிதத்தில் தெரிவிக்கப்பட்டுள்ளது.

மாவட்ட வருவாய் அலுவலர் கரூர், உதவி இயக்குநர் நில அளவை மற்றும் பதிவேடுகள் துறை கரூர், மாவட்ட கற்றுசூழல் பொறியாளர் கரூர், வருவாய் கோட்டாட்சியர் குளித்தலை, வருவாய் வட்டாட்சியர் கிருஷ்ணராயபுரம் ஆகியோரின் கூட்டுப் புலத்தணிக்கை அறிக்கையில் குவாரி குத்தகை உரிமம் வழங்கப்பட்ட புலத்தில் அனுமதியின்றி வெட்டி எடுக்கப்பட்டு வெளியே கொண்டு செல்லப்பட்டது கண்டறியப்பட்டு அளவிட்டு செய்யப்பட்டதில் பின்வரும் அளவுகளில் கனிமம் வெட்டியெடுக்கப்பட்டுள்ளதாக தெரிய வருகிறது.

புல எண்	பரப்பளவு (மீ ²)	சராசரி ஆழம் (மீட்டரில்)	அனுமதியின்றி வெட்டி எடுக்கப்பட்ட கற்களின் அளவு (கனமீட்டரில்)	அனுமதியின்றி வெட்டி எடுக்கப்பட்ட கற்களின் அளவு (யூனிட்டில்)
2/2	16250	33மீ	5,36,250	1,78,750

மேற்படி புலங்களை கூட்டு புலத்தணிக்கை செய்ததில் சமர்ப்பிக்கப்பட்ட ஆவணங்கள் மற்றும் தொடர்புடைய கனிம விதிகள் பரிசீலனை செய்யப்பட்டது. அதன் விபரம் பின்வருமாறு

கரூர் மாவட்டம், கிருஷ்ணராயபுரம் வட்டம், சிவாயம் வடக்கு கிராம புல எண். 2/2 -ல் மொத்தம் 2.34.50 ஹெக்டேர்ஸ் பரப்பில் 5 ஆண்டுகளுக்கு சாதாரண வகை கற்கள் வெட்டியெடுத்துச் செல்ல கனிம குத்தகை வழங்கப்பட்டுள்ளது. இந்நிலையில் குத்தகை உரிமம் வழங்கப்பட்ட புல எண்ணில் அரசு அனுமதியின்றி 5,36,250 கனமீட்டர் அல்லது 1,78,750 யூனிட் சாதாரண கற்கள் வெட்டியெடுக்கப்பட்டுள்ளது.

இதற்கு கனிம விதி 36-A ன் படி உரிமதாரருக்கு கீழ்க்கண்டவாறு அபராதம் விதிக்க வேண்டும்

Penalty = Cost of Mineral + seigniorage fee + Area Assessment SF.No. 2/2

(illicit Mining was after completion of mining order date)

Total Area of illicit Mining = Area x Height = 16250 x 33 = 5,36,250 Cu.m

(Quantity of mineral mined = 5,36,250 Cu.m) ஆக மொத்தம் அனுமதியின்றி கனிமக் குத்தகை உரிம பகுதியின் கூடுதலாக வெட்டியெடுக்கப்பட்ட கற்களின் அளவு = 5,36,250 கனமீட்டர்

எனவே, பார்வை 3-ல் காணும் அரசாணையின் படி கனமீட்டர் ஒன்றுக்கு ரூ380/- என அதன் மதிப்பு நிர்ணயம் செய்யப்படுகிறது.

Cost of Mineral for 5,36,250 Cu.m (@ 380/ Cu.mts) 380 X 5,36,250 Cu.m	20,37,75,000
seigniorage fee Cu.m (@ 59/ Cu.mts) 5,36,250 Cu.m	3,16,38,750
Area Assessment for 4 years Rs.150/hectare / year (minimum) (District collector proceedings for R.C.No: 558/Mines/2018 Dated :26.11.2018) illicit minig area 0.58.95	750
Total penalty as per sec 36A	23,54,14,500

இதன்படி மொத்த அபராதம் ரூ.23,54,14,500/- (ரூபாய் இருபத்து மூன்று கோடியே ஐம்பத்து நான்கு லட்சத்து பதினான்காயிரத்து ஐந்நூறு மட்டும்) ஆக கணக்கீடு செய்யப்பட்டுள்ளது.

எனவே, கரூர் மாவட்டம், கிருஷ்ணராயபுரம் வட்டம், சிவாயம் வடக்கு கிராம பட்டா புல எண். 2/2 -ல் மொத்தம் 2.34.50ஹெக்டேர்ஸ் பரப்பில் வழங்கப்பட்டுள்ள சாதாரண வகை கல்குவாரி கனிமக் குத்தகை உரிமம் பகுதியில் அனுமதிக்கப்பட்ட அளவினை விட 45 மீட்டர் ஆழம் வரை இயந்திரத்தினை பயன்படுத்தி குறுகிய காலத்தில் கனிமம் வெட்டியெடுத்ததற்கு 5,36,250 கன மீட்டர் அல்லது 1,78,750 யூனிட் சாதாரண கற்களை வெட்டியெடுத்து வெளியே கொண்டு சென்றுள்ளதற்கு தற்போதைய பட்டாதாரர் திரு.எம்.பழனியாண்டி என்பவருக்கு ரூ.23,54,14,500/- (ரூபாய் இருபத்து மூன்று கோடியே ஐம்பத்து நான்கு லட்சத்து பதினான்காயிரத்து ஐந்நூறு மட்டும்) விதித்து ஆணையிடப்படுகிறது.

மேற்கண்ட மொத்த அபராத தொகை ரூ.23,54,14,500/- ஐ கீழ்க்கண்ட அரசுக் கணக்கு தலைப்பில் செலுத்திட இதன் மூலம் உத்தரவிடப்படுகிறது.

கணக்கு தலைப்பு

0853-00 Non Ferrous Mining and Metallurgical Industries 800 Miscellaneous Receipts AC Miscellaneous Receipts 29 97- Fines and Penalties – Forfeiture, seizure, confiscauos.etc., (0853-00 – 800 – AC - 22997)

வருவாய்க்கோட்டாட்சியர்,
குளித்தலை.

பெறுநர்:

திரு.எம்.பழனியாண்டி,
சோமரசம்பேட்டை,
முரிங்கம் வட்டம்,
திருச்சி மாவட்டம்.

2.5.23

நகல்

1. கரூர் மாவட்ட ஆட்சித்தலைவர் அவர்களுக்கு தகவலுக்காக பணிநிறுப்பப்படுகிறது.
2. வட்டாட்சியர், கிருஷ்ணராயபுரம்.
3. கிராம நிர்வாக அலுவலர்,

குளித்தலை வருவாய் கோட்டாட்சியர் அவர்களின் செயல்முறைகள்
முன்னிலை: திருமதி.க.புஷ்பாதேவி.

ந.க.அ/1409/2023-02

நாள். 05.2023

பொருள்: கனிமம் மற்றும் சுரங்கம் - சிறு கனிமங்கள் - கரூர் மாவட்டம் - கிருஷ்ணராயபுரம் வட்டம் - சிவாயம் வடக்கு கிராமம் பட்டா புல எண். 9/2B-ல் 1.59.50 ஹெக்டேர்ஸ் பரப்பில் திரு.ஆர்.மதிவாணன் என்பவருக்கு 5 ஆண்டுகளுக்கு கல்குவாரி குத்தகை உரிமம் வழங்கப்பட்டது - கல்குவாரி குத்தகைப் பகுதியின் 1,96,289 கனமீட்டர் இடைவெளிப் பகுதிகளில் சட்ட விரோதமாக கனிமங்கள் வெட்டியெடுக்கப்பட்டது - விதி மீறல் கண்டறியப்பட்டது - அபராதம் விதித்து ஆணையிடல் - தொடர்பாக.



18/5/23

- பார்வை:
1. மாண்புமிகு டி.என்.என். உயர்நீதிமன்ற மதுரைக்கிளையின் வழக்கு W.P(MD) 22770/2021- தீர்ப்பு நாள். 22.12.2021.
 2. கரூர் மாவட்ட ஆட்சித்தலைவர் அவர்களின் செயல்முறைகள் ந.க.எண்.220/கனிமம்/2007 நாள்.30.04.2007.
 3. கரூர் மாவட்ட ஆட்சி தலைவர் அவர்களின் செயல்முறைகள்.ந.க.அ/2975/2022, நாள். 24.02.2022
 4. கரூர் மாவட்ட ஆட்சி தலைவர் அவர்களின் கடிதம் ந.க.எண்.87/கனிமம்/2021-2. நாள்.25.02.2023.
 5. அரசாணை (M.S) No.170 தொழில்கள் (எம்.எம்.சி2) துறை நாள்.05.08.2020.
 6. தமிழ்நாடு சிறு கனிம சலுகை விதிகள் சட்டங்கள் 1959 -ன் விதி எண்.36-A
 7. இவ்வலுவலக செயல்முறைகள் ஆணை ந.க.அ/1409/2023 நாள்.02.05.2023

ஆணை

பார்வை 7-ல் கண்ட இவ்வலுவலக செயல்முறை ஆணையில் சில எழுத்து பிழைகள் ஏற்பட்டுள்ளதால் தற்பொழுது திருத்திய ஆணை வெளியிடப்படுகிறது.

பார்வை 2-ல் கண்டுள்ள கரூர் மாவட்ட ஆட்சித் தலைவர் அவர்களின் செயல்முறை ஆணைகளின் படி கரூர் மாவட்டம், கிருஷ்ணராயபுரம் வட்டம், சிவாயம் வடக்கு கிராமம் பட்டா புல எண். 9/2B-ல் 1.59.50 ஹெக்டேர்ஸ் பரப்பில் திரு.ஆர்.மதிவாணன் என்பவருக்கு 5 ஆண்டுகளுக்கு சாதாரண வகை கற்கள் வெட்டியெடுத்துச் செல்ல கனிம குத்தகை வழங்கப்பட்டுள்ளது என்றும், குத்தகை காலத்தில் வரப்பெற்றுள்ள புகார் மனுவின் அடிப்படையில் உதவி இயக்குநர்(புவியியல் மற்றும் சுரங்கத்துறை) கரூர், வருவாய் கோட்டாட்சியர் குளித்தலை, கிருஷ்ணராயபுரம் வருவாய் வட்டாட்சியர் ஆகியோரால் கூட்டு புலதணிக்கை மேற்கொள்ளப்பட்டதில் திரு.ஆர்.மதிவாணன் என்பவருக்கு சொந்தமான கல் குவாரியில் குத்தகை உரிமம் கடந்த 09.05.2012 உடன் முடிந்த நிலையில் குத்தகை உரிமம் ஏதும் பெறாமல் சட்ட விரோதமாக அரசின் அனுமதியின்றி 1,96,289 கனமீட்டர் சட்ட விரோதமாக கற்கள் வெட்டியெடுக்கப்பட்டதாக கண்டறியப்பட்டது எனவும் கரூர் மாவட்ட ஆட்சித்தலைவர் அவர்களின் செயல்முறை ஆணையில் ந.க.எண்.220/கனிமம்/2007, நாள்.30.04.2007-ன் படி திரு.ஆர்.மதிவாணன் என்பவருக்கு கரூர் மாவட்டம், கிருஷ்ணராயபுரம்

வட்டம், சிவாயம் வடக்கு கிராமம் புல எண்.9/2B -ல் மொத்த விஸ்தீர்ணம் 1.59.50 ஹெக்டேர் பரப்பில் 10.05.2007 முதல் 09.05.2012 வரையிலாக குத்தகை உரிமம் வழங்கப்பட்டு கடந்த 09.05.2012 உடன் குவாரி குத்தகை உரிமம் முடிவுற்ற நிலையில் வழங்கப்பட்ட சாதாரண வகை கல்குவாரி உரிமம் பகுதியில் சட்ட விரோதமாக அரசின் அனுமதியின்றி வெட்டி எடுத்து சென்றுள்ளனர். 1,96,289 கனமீட்டர் கற்களுக்கு அபராத நடவடிக்கைகளை தமிழ்நாடு சிறு கனிம சலுகை விதிகள் 1959-ன் விதி எண். 36A யின் கீழ் தக்க நடவடிக்கை மேற்கொள்ள பார்வை 3-ல் கண்ட கருர் மாவட்ட ஆட்சித்தலைவர் அவர்களின் கடிதத்தில் தெரிவிக்கப்பட்டுள்ளது.

மாவட்ட வருவாய் அலுவலர் கருர், உதவி இயக்குநர் நில அளவை மற்றும் பதிவேடுகள் துறை கருர், மாவட்ட கற்றுஞ்சூழல் பொறியாளர் கருர், வருவாய் கோட்டாட்சியர் குளித்தலை, வருவாய் வட்டாட்சியர் கிருஷ்ணராயபுரம் ஆகியோரின் கூட்டுப் புலத்தணிக்கை அறிக்கையில் குவாரி குத்தகை உரிமம் வழங்கப்பட்ட புலத்தில் இடைவெளி கடைபிடிக்காமல் உள்ளது கண்டறியப்பட்டு அளவீடு செய்யப்பட்டதில் பின்வரும் அளவுகளில் கனிமம் வெட்டியெடுக்கப்பட்டுள்ளதாக தெரிய வருகிறது.

புல எண்	பரப்பளவு (ம ²)	சராசரி ஆழம் (மீட்டரில்)	அனுமதியின்றி வெட்டி எடுக்கப்பட்ட கற்களின் அளவு (கனமீட்டரில்)	அனுமதியின்றி வெட்டி எடுக்கப்பட்ட கற்களின் அளவு (யூனிட்டில்)
9/2B	9900	20	1,96,289	65,430

மேற்படி புலங்களை கூட்டு புலத்தணிக்கை செய்ததில் சமர்பிக்கப்பட்ட ஆவணங்கள் மற்றும் தொடர்புடைய கனிம விதிகள் பரிசீலனை செய்யப்பட்டது. அதன் விபரம் பின்வருமாறு

கருர் மாவட்டம், கிருஷ்ணராயபுரம் வட்டம், சிவாயம் வடக்கு கிராம புல எண். 9/2B -ல் மொத்தம் 1.59.50 ஹெக்டேர்ஸ் பரப்பில் 5 ஆண்டுகளுக்கு சாதாரண வகை கற்கள் வெட்டியெடுத்துச் செல்ல கனிம குத்தகை வழங்கப்பட்டுள்ளது. இந்நிலையில் குத்தகை உரிமம் வழங்கப்பட்ட புல எண்ணில் உரிமம் முடிந்த பின்பு சட்ட விரோதமாக அரசு அனுமதியின்றி 1,96,289 கனமீட்டர் அல்லது 65,430 யூனிட் சாதாரண கற்கள் வெட்டியெடுக்கப்பட்டுள்ளது.

இதற்கு கனிம விதி 36-A ன் படி உரிமதாரருக்கு கீழ்க்கண்டவாறு அபராதம் விதிக்க வேண்டும்

Penalty = Cost of Mineral + seigniorage fee + Area Assessment SF.No. 9/2B

(illicit Mining was carried out in without permission)

Total Area of illicit Mining = Area x Height = 9900 x 20 = 1,96,289 Cu.m

(Quantity of mineral mined = 1,96,289 Cu.m) ஆக மொத்தம் அனுமதியின்றி கனிமக்

குத்தகை உரிமம் முடிவுற்ற நிலையில் சட்ட விரோதமாக அரசு அனுமதியின்றி வெட்டியெடுக்கப்பட்ட கற்களின் அளவு = 1,96,289 கனமீட்டர்

எனவே, பார்வை 3-ல் காணும் அரசாணையின் படி கனமீட்டர் ஒன்றுக்கு ரூ380/- என அதன் மதிப்பு நிர்ணயம் செய்யப்படுகிறது.

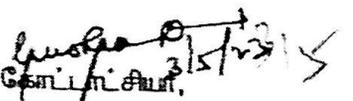
Cost of Mineral for 196289 Cum (i.e. 380 Cumts) 380 X 196289 Cum	74,589,820
Storage fee Cum (i.e. 50 Cumts) 196289 Cum	11581051
Area Assessment for 5 years Rs. 150 hectare / year (minimum) (District collector proceedings for R.C.No: 558 Mines 2018 Dated :26.11.2018) illicit minig area 0.58 95	750
Total penalty as per sec 36A	86,171,621

இதன்படி மொத்த அபராதம் ரூ.86,171,621/- (ரூபாய் எட்டு கோடியே அறுபத்து ஒரு லட்சத்து எழுபத்து ஓராயிரத்து அறுநூற்று இருபத்து ஒன்று மட்டும்) ஆக கணக்கீடு செய்யப்பட்டுள்ளது.

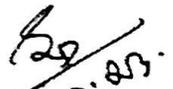
எனவே கரூர் மாவட்டம், கிருஷ்ணராயபுரம் வட்டம், சிவாயம் வடக்கு கிராமம் மட்டா புல எண். 9/23-ல் 159.50 ஹெக்டேர்ஸ் பாயில் வழங்கப்பட்டுள்ள சாதாரண வகை கல்குவாரி கனிமக் குத்தகை உரிமம் முடிவற்ற நிலையில் உரிமம் எதும் பெறாமல் சட்ட விரோதமாக அரசின் அனுமதியின்றி 196,289 கன மீட்டர் அல்லது 65,430 யூனிட் சாதாரண கற்களை வெட்டியெடுத்து வெளியே கொண்டு சென்றுள்ளதற்கு தற்போதைய மட்டாதாரர் திரு.க.சிலம்பரசன் என்பவருக்கு ரூ.86,171,621/- (ரூபாய் எட்டு கோடியே அறுபத்து ஒரு லட்சத்து எழுபத்து ஓராயிரத்து அறுநூற்று இருபத்து ஒன்று மட்டும்) விதித்து ஆணையிடப்படுகிறது.

மேற்கண்ட மொத்த அபராத தொகை ரூ.86,171,621/-ஐ கீழ்க்கண்ட அரசுக் கணக்கு கணியில் செலுத்திட இதன் மூலம் உத்தரவிடப்படுகிறது.

கணக்கு கணியு
0853-00 Non Ferrous Mining and Metallurgical Industries 800 Miscellaneous Receipts
AC Miscellaneous Receipts 29 97- Fines and Penalties - Forfeiture, seizure, confiscauos.etc.,
(0853-00 - 800 - AC - 22997)


வருவாய் கோட்டாட்சியர்,
குளித்தலை.

பெறுநர்:
திரு.க.சிலம்பரசன்,
த.பெ.கனகசுந்தரம்,
சிவாயம் வடக்கு கிராமம்,
கிருஷ்ணராயபுரம் வட்டம்,
கரூர் மாவட்டம்.


2.5.2018

- நகல்
- 1 கரூர் மாவட்ட ஆட்சித்தலைவர் அவர்களுக்கு தகவலுக்காக பணிநிதனுப்பப்படுகிறது.
 - 2 வட்டாட்சியர்,
கிருஷ்ணராயபுரம்.
 - 3 கிராம நிர்வாக அலுவலர்,
சிவாயம் வடக்கு கிராமம்.

ந.க.எண்.164/கனிமம்/2019 நாள்: 07.06.2019

மாவட்ட ஆட்சியர் அலுவலகம்
கனிமப் பிரிவு, கரூர்குறிப்பாணை

பொருள் - கனிமங்களும் குவாரிகளும் - கரூர் மாவட்டம் - கிருஷ்ணராயபுரம் வட்டம் - சிவாயம் (வடக்கு) கிராமம் பட்டா புல எண்.2/2(2.34.5 ஹெக்டேர்) பரப்பில் சாதாரண கல்குவாரி/கிராவல் வெட்டியெடுக்க ஐந்து ஆண்டுகளுக்கு குவாரி குத்தகை உரிமம் கோரிய திரு.எம்.பழனியாண்டி என்பவரது மனு - அங்கீகரிக்கப்பட்ட சுரங்கத்திட்டம் மற்றும் சுற்றுச் சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் ஒப்புதல் பெற்று அளிக்க வேண்டுவது - தொடர்பாக.

- பார்வை - 1. திரு.எம்.பழனியாண்டி, த/பெ.மொட்டையாண்டி, 2/34, அம்பலகாரத் தெரு, ஸ்ரீரங்கம் வட்டம், திருச்சி மாவட்டம் என்பவரின் மனு நாள்: 01.3.2019.
2. இதே எண்ணிட்ட இவ்வலுவலக கடிதம் நாள்.01.3.2019 குளித்தலை வருவாய் கோட்டாட்சியருக்கு முகவரிப்பட்டது.
3. குளித்தலை வருவாய் கோட்டாட்சியரின் அறிக்கை ந.க.அ/896/2019, நாள்.22.04.2019.
4. கரூர் புவியியல் மற்றும் சுரங்கத்துறை துணை இயக்குநர் இடப்பார்வை அறிக்கை நாள்.31.5.2019.
5. அரசாணை எண்.79 தொழில் (எம்.எம்.சி1) துறை, நாள்.06.4.2015.

கரூர் மாவட்டம், கிருஷ்ணராயபுரம் வட்டம், சிவாயம் (வடக்கு) கிராமம் பட்டா புல எண்.2/2(2.34.5 ஹெக்டேர்) பரப்பில் சாதாரண கற்கள் மற்றும் கிராவல் ஐந்து ஆண்டுகளுக்கு வெட்டியெடுக்க திரு.எம்.பழனியாண்டி, த/பெ.மொட்டையாண்டி, 2/34, அம்பலகாரத் தெரு, ஸ்ரீரங்கம் வட்டம், திருச்சி மாவட்டம் என்பருக்கு குவாரி குத்தகை உரிமம் கோரி பார்வை-1ல் விண்ணப்பித்துள்ள மனுவின் பேரில் குளித்தலை வருவாய் கோட்டாட்சியர் மற்றும் துணை இயக்குநர் (கனிமம்) ஆகியோரால் மேற்காணும் விண்ணப்ப புலத்தின் மொத்தப் பரப்பு 2.34.5 ஹெக்டேரில் ஐந்து ஆண்டுகளுக்கு தமிழ்நாடு சிறு கனிம சலுகை விதிகள் 1959ன் விதி எண் 19(1), 20 மற்றும் 22-ன் படியும் கீழ்காணும் நிபந்தனைகளுக்கு உட்பட்டும்பரிந்துரை செய்யப்பட்டுள்ளது.

- 1) அருகிலுள்ள பட்டா புலங்களுக்கு 7.5 மீட்டர் பாதுகாப்பு இடைவெளிவிட்டு குவாரி பணி மேற்கொள்ள வேண்டும்.
- 2) விண்ணப்ப புலத்திற்கு வடக்கில் உள்ள தார்சாலை மற்றும் உயர் மின்னழுத்த கம்பி பாதை ஆகியவற்றிற்கு 50 மீட்டர் பாதுகாப்பு இடைவெளிவிட்டு குவாரி பணி செய்ய வேண்டும்.



- 3) விண்ணப்ப புலத்திற்கு 250 மீட்டர் தொலைவில் உள்ள அங்கீகரிக்கப்படாத வில்லை வீட்டிற்கு பாதிப்பு ஏற்படாமல் குவாரி பணி செய்ய வேண்டும்.
- 4) சுற்றுச் சூழல் தாக்க மற்றும் மதிப்பீட்டு ஆணையத்தின் சுற்று சூழல் ஒப்புதல் (Environment Clearance) பெற்று சமர்ப்பிக்க வேண்டும்.
- 5) துணை இயக்குநர்(கனிமம்) அவர்கள் விண்ணப்பபுலத்தை சுற்றி 500 மீட்டர் சுற்றளவிற்குள் கீழ்க்கண்டவாறு குவாரிகள் உள்ளதெனத் தெரிவித்துள்ளார்.

வ. எண்	குவாரிகளின் பெயர்	கிராமம்	புல எண்	பரப்பு ஹெக்டேர்	மாவட்ட ஆட்சியரின் செ.மு.ஆ.எண்/நாள்	குத்தகை காலம்
1	எ.சண்முகராஜ், த/பெ.அப்பாவு, 219, மணப்பாறை மெயின்ரோடு, அய்யர்மலை, சிவாயம் அஞ்சல், கிருஷ்ணராயபுரம் வட்டம், கரூர் மாவட்டம்.	சிவாயம் வடக்கு	13/1 14/2 14/3	2.49.5	ந.க.எண்.490/கனிமம்/2017 நாள்: 07.02.2017	07.02.2018 to 06.02.2023
2	தி/ள்.தவமணி மைன்ஸ் பிரைவேட் லிமிடெட், நிர்வாக இயக்குநர், திரு.பி.மணி, 5/898 அழகு நகர், திருச்சி ரோடு, நாமக்கல் - 637 001	சிவாயம் வடக்கு	15/1 15/2	1.83.5 0.97.0	-----	விண்ணப்பிக்கப்பட்டுள்ளது
3	திரு.எம்.பழனியாண்டி, த/பெ.மொட்டையாண்டி, 2/34, அம்பளகாரர் தெரு, சோமரசம்பேட்டை, ஸ்ரீரங்கம் வட்டம், திருச்சி மாவட்டம்.	சிவாயம் வடக்கு	2/2	2.34.5	----	விண்ணப்ப புலம்

மேலும் மேலும் ஏற்கனவே கரூர் மாவட்ட ஆட்சித் தலைவர் அவர்களின் செயல்முறை ஆணை.ந.க.எண்.99/கனிமம்/2012, நாள்.10.07.2014-இன்படி 10.7.2014 முதல் 09.7.2019-வரை எம்.பழனியாண்டி என்பவருக்கு ஐந்து ஆண்டுகளுக்கு ஏற்கனவே அனுமதி வழங்கப்பட்டு சாதாரண வகை கற்கள் வெட்டி எடுக்கப்பட்ட புலத்தின் குழி நீளம் 190 மீட்டர் X அகலம் 50 மீட்டர் X ஆழம் 12 மீட்டர் (சராசரியாக) அளவில் காணப்படுகிறது எனவும், செம்மண் மற்றும் கழிவுப்பாறைகள் 4 மீட்டர் முதல் 5 மீட்டர் வரை உள்ளது எனவும் தெரிவித்துள்ளார்.

இது தொடர்பாக குளித்தலை வருவாய் கோட்டாட்சியர் மற்றும் துணை இயக்குநர் (கனிமம்) ஆகியோர்களின் பரிந்துரை மற்றும் நிபந்தனையின் அடிப்படையில் கரூர் மாவட்டம், கிருஷ்ணராயபுரம் வட்டம், சிவாயம் (வடக்கு) கிராமம் பட்டா புல எண்.2/2(2.34.5 ஹெக்டேர்) பரப்பில் சாதாரண கற்கள் மற்றும்

கிராவல் வெட்டி எடுக்க குத்தகை உரிமம் வழங்க அங்கீகரிக்கப்பட்ட சுரங்கத்திட்டம் (Approved Mining Plan) மற்றும் சுற்றுச் சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் சுற்றுச் சூழல் ஒப்புதல் (Environment Clearance) ஆகியவற்றை தமிழ்நாடு சிறு கனிம சலுகை விதிகள் 1959-ன் விதி எண்.41 மற்றும் 42ன் கீழ் உரிய கால அவகாசத்தில் பெற்று சமர்ப்பிக்க வேண்டும் என இதன் மூலம் அறிவுறுத்தப்படுகிறது.



(ஓம்)/-த. அன்பழகன்,
மாவட்ட ஆட்சித்தலைவர்,
கரூர்

/ உண்மை நகல் உத்தரவுப்படி /

மாவட்ட ஆட்சித்தலைவருக்காக
கரூர்

பெறுநர் -
திரு. எம். பழனியாண்டி,
த/பெ.மொட்டையாண்டி,
2/34, அம்பலகாரத் தெரு,
ழீரங்கம் வட்டம்,
திருச்சி மாவட்டம்.

நகல்:-

- 1) தலைவர், மாநில சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையம், சென்னை.
- 2) இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, கிண்டி, சென்னை.

வட்டம், சிவாயம் வடக்கு கிராமம் புல எண்.9/2B -ல் மொத்த விஸ்தீர்ணம் 1.59.50 ஹெக்டேர் பரப்பில் 10.05.2007 முதல் 09.05.2012 வரையிலாக குத்தகை உரிமம் வழங்கப்பட்டு கடந்த 09.05.2012 உடன் குவாரி குத்தகை உரிமம் முடிவுற்ற நிலையில் வழங்கப்பட்ட சாதாரண வகை கல்குவாரி உரிமம் பகுதியில் சட்ட விரோதமாக அரசின் அனுமதியின்றி வெட்டி எடுத்து சென்றுள்ளனர். 1,96,289 கனமீட்டர் கற்களுக்கு அபராத நடவடிக்கைகளை தமிழ்நாடு சிறு கனிம சலுகை விதிகள் 1959-ன் விதி எண். 36A யின் கீழ் தக்க நடவடிக்கை மேற்கொள்ள பார்வை 3-ல் கண்ட கருர் மாவட்ட ஆட்சித்தலைவர் அவர்களின் கடிதத்தில் தெரிவிக்கப்பட்டுள்ளது.

மாவட்ட வருவாய் அலுவலர் கருர், உதவி இயக்குநர் நில அளவை மற்றும் பதிவேடுகள் துறை கருர், மாவட்ட கற்றுஞ்சூழல் பொறியாளர் கருர், வருவாய் கோட்டாட்சியர் குளித்தலை, வருவாய் வட்டாட்சியர் கிருஷ்ணராயபுரம் ஆகியோரின் கூட்டுப் புலத்தணிக்கை அறிக்கையில் குவாரி குத்தகை உரிமம் வழங்கப்பட்ட புலத்தில் இடைவெளி கடைபிடிக்காமல் உள்ளது கண்டறியப்பட்டு அளவீடு செய்யப்பட்டதில் பின்வரும் அளவுகளில் கனிமம் வெட்டியெடுக்கப்பட்டுள்ளதாக தெரிய வருகிறது.

புல எண்	பரப்பளவு (ம ²)	சராசரி ஆழம் (மீட்டரில்)	அனுமதியின்றி வெட்டி எடுக்கப்பட்ட கற்களின் அளவு (கனமீட்டரில்)	அனுமதியின்றி வெட்டி எடுக்கப்பட்ட கற்களின் அளவு (யூனிட்டில்)
9/2B	9900	20	1,96,289	65,430

மேற்படி புலங்களை கூட்டு புலத்தணிக்கை செய்ததில் சமர்பிக்கப்பட்ட ஆவணங்கள் மற்றும் தொடர்புடைய கனிம விதிகள் பரிசீலனை செய்யப்பட்டது. அதன் விபரம் பின்வருமாறு

கருர் மாவட்டம், கிருஷ்ணராயபுரம் வட்டம், சிவாயம் வடக்கு கிராம புல எண். 9/2B -ல் மொத்தம் 1.59.50 ஹெக்டேர்ஸ் பரப்பில் 5 ஆண்டுகளுக்கு சாதாரண வகை கற்கள் வெட்டியெடுத்துச் செல்ல கனிம குத்தகை வழங்கப்பட்டுள்ளது. இந்நிலையில் குத்தகை உரிமம் வழங்கப்பட்ட புல எண்ணில் உரிமம் முடிந்த பின்பு சட்ட விரோதமாக அரசு அனுமதியின்றி 1,96,289 கனமீட்டர் அல்லது 65,430 யூனிட் சாதாரண கற்கள் வெட்டியெடுக்கப்பட்டுள்ளது.

இதற்கு கனிம விதி 36-A ன் படி உரிமதாரருக்கு கீழ்க்கண்டவாறு அபராதம் விதிக்க வேண்டும்

Penalty = Cost of Mineral + seigniorage fee + Area Assessment SF.No. 9/2B

(illicit Mining was carried out in without permission)

Total Area of illicit Mining = Area x Height = 9900 x 20 = 1,96,289 Cu.m

(Quantity of mineral mined = 1,96,289 Cu.m) ஆக மொத்தம் அனுமதியின்றி கனிமக்

குத்தகை உரிமம் முடிவுற்ற நிலையில் சட்ட விரோதமாக அரசு அனுமதியின்றி வெட்டியெடுக்கப்பட்ட கற்களின் அளவு = 1,96,289 கனமீட்டர்

எனவே, பார்வை 3-ல் காணும் அரசாணையின் படி கனமீட்டர் ஒன்றுக்கு ரூ380/- என அதன் மதிப்பு நிர்ணயம் செய்யப்படுகிறது.

Cost of Mineral for 196289 Cum (i.e. 380 Cumts) 380 X 196289 Cum	74,589,820
Storage fee Cum (i.e. 50 Cumts) 196289 Cum	11581051
Area Assessment for 5 years Rs. 150 hectare / year (minimum) (District collector proceedings for R.C.No: 558 Mines 2018 Dated :26.11.2018) illicit minig area 0.58 95	750
Total penalty as per sec 36A	86,171,621

இதன்படி மொத்த அபராதம் ரூ.86,171,621/- (ரூபாய் எட்டு கோடியே அறுபத்து ஒரு லட்சத்து எழுபத்து ஓராயிரத்து அறுநூற்று இருபத்து ஒன்று மட்டும்) ஆக கணக்கீடு செய்யப்பட்டுள்ளது.

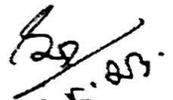
எனவே கரூர் மாவட்டம், கிருஷ்ணராயபுரம் வட்டம், சிவாயம் வடக்கு கிராமம் மட்டா புல எண். 9/23-ல் 159.50 ஹெக்டேர்ஸ் பாயில் வழங்கப்பட்டுள்ள சாதாரண வகை கல்குவாரி கனிமக் குத்தகை உரிமம் முடிவற்ற நிலையில் உரிமம் ஏதும் பெறாமல் சட்ட விரோதமாக அரசின் அனுமதியின்றி 196,289 கன மீட்டர் அல்லது 65,430 யூனிட் சாதாரண கற்களை வெட்டியெடுத்து வெளியே கொண்டு சென்றுள்ளதற்கு தற்போதைய மட்டாதாரர் திரு.க.சிலம்பரசன் என்பவருக்கு ரூ.86,171,621/- (ரூபாய் எட்டு கோடியே அறுபத்து ஒரு லட்சத்து எழுபத்து ஓராயிரத்து அறுநூற்று இருபத்து ஒன்று மட்டும்) விதித்து ஆணையிடப்படுகிறது.

மேற்கண்ட மொத்த அபராத தொகை ரூ.86,171,621/-ஐ கீழ்க்கண்ட அரசுக் கணக்கு கணியில் செலுத்திட இதன் மூலம் உத்தரவிடப்படுகிறது.

கணக்கு கணியு
 0853-00 Non Ferrous Mining and Metallurgical Industries 800 Miscellaneous Receipts
 AC Miscellaneous Receipts 29 97- Fines and Penalties - Forfeiture, seizure, confiscauos.etc.,
 (0853-00 - 800 - AC - 22997)


 வருவாய் கோட்டாட்சியர்,
 குளித்தலை.

பெறுநர்:
 திரு.க.சிலம்பரசன்,
 த.பெ.கனகசத்தரம்,
 சிவாயம் வடக்கு கிராமம்,
 கிருஷ்ணராயபுரம் வட்டம்,
 கரூர் மாவட்டம்.


 2.5.2018

- நகல்
- 1 கரூர் மாவட்ட ஆட்சித்தலைவர் அவர்களுக்கு தகவலுக்காக பணிநிதனுப்பப்படுகிறது.
 - 2 வட்டாட்சியர்,
கிருஷ்ணராயபுரம்.
 - 3 கிராம நிர்வாக அலுவலர்,
சிவாயம் வடக்கு கிராமம்.